

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

Original Application No.296 of 2024
Abhishek Shukla S/O Sri Keshav Prasad Shukla, R/O Village Jarar,
PS-Girwan, Tahsil Naraini, District-Banda.

.....Applicant

Versus

Disha Enterprises

.....Respondent

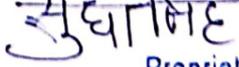
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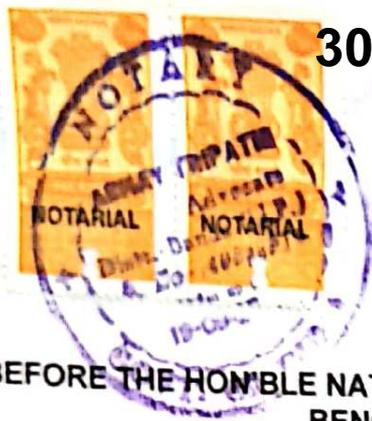
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4.	A true copy of the DGMS Permission dated 23.10.2023 <u>Annexure No.3</u>	
5.	A true copy of the permission dated 23.03.2024 <u>Annexure No.4</u>	
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Dated : April, 2024

(SYED MOHD. FAZAL)
Advocate
(Enrollment No.U.P.03881/08)
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M/s.-DISHA ENTERPRISES


Proprietor



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

Original Application No.296 of 2024

Abhishek Shukla S/O Sri Keshav Prasad Shukla, R/O Village Jarar,
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**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT on updated
action report filed by Director General of Mines and Safety in
compliance of the order dated 08.02.2024.**

I, Smt. Sudha Singh, W/o Suneel Singh, aged 48 years,
Resident of Nonia Muhal Chhobi Talab, City and District Banda (UP),
the deponent do hereby solemnly affirm and State on oath as under :-

1. That the deponent is the permanent resident of Khuti Chauraha, Aliganj Banda (UP) and Carrying on the business of minerals and having a leased area of mining 2 acres situated at Gata no.2450 khand no.3 village Jarar, Tehsil Naraini, District Banda (UP).
2. That the answering respondent has already filed a detailed reply dated 06.12.2023 before this Hon'ble Tribunal in the erstwhile original application which is numbered as 422 of 2023 and is on record, which was segregated by this Hon'ble Tribunal and a new number has been generated as original application no.296 of 2024 (Abhishek Shukla Vs. Disha Enterprises).
3. That the answering respondent after the grant of letter of intent has applied for grant of environmental clearance by the State Level Impact Assessment Authority (SEIAA), which was granted on 05.11.2020 after compliance of the mandatory provision for public hearing in which neither the complainant nor anybody has complained regarding the allegations as leveled under the letter petition dated 12.03.2023. A true copy of the environmental clearance dated 05.11.2020 is being filed annexed herewith as **Annexure No.1** to this affidavit.



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4. That it is also worthwhile to mention herein that the answering respondent has also been provided with a approved mining plan as per the mandatory legal requirement and after which only, the mining lease deed dated 05.10.2020 has been executed. The approved mining plan itself provides for use one excavator and 2 trippers. A true copy of the approved mining plan is being annexed herewith and marked as **Annexure No. 2.**
5. That it is worthwhile to mention herein that as per the fact finding report dated 08.09.2023 submitted by Joint committee in compliance of direction issued by this Hon'ble Court Hon'ble Tribunal vide order dated 01.08.2023 no human habitation as well as any religious place is situated near the leased area of the answering respondent.
6. That it is worthwhile to mention herein that as per the fact finding report dated 08.09.2023 submitted by Joint committee in compliance of direction issued by this Hon'ble Court Hon'ble Tribunal vide order dated 01.08.2023 no stone pieces were found in agricultural field and human habitant and no wildlife was found near the leased area of the answering respondent.
7. That it is relevant to submit herein that the lease deed of the answering respondent has been given under U.P. Minor Mineral Concession Rules, 1963 which has been superseded by the Uttar Pradesh Minor Minerals Concession Rules, 2021 which have been framed under the powers conferred under 15(1) of the Mines and Minerals Regulations and Development Act, 1957.
8. That it is relevant to submit herein that the mining lease of the answering respondent is a Minor Mineral which is governed by the provisions of the Mines and Mineral Regulation and Development Act, 1957 read with the U.P. Minor Mineral Concession Rules, 1963 subsequently superseded by the U.P. Minor Mineral Concession Rules, 2021.
9. That Rule 42(e) of the U.P. Minor Mineral Concession Rules, 2021 provides for and is enumerated below:-

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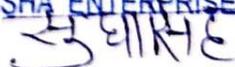


(e) no mining operation shall be carried on at or to any point within a distance 50 shetres from any railway line except with the previous written permission of the Railway Administration concern, or from any reservoir, canal or other public works, such as public roads and buildings or inhabited site except with the previous written permission of the District Officer or any other officer authorised by the State Government in this behalf and otherwise than in accordance with such instructions and conditions either general or special, which may be attached to such permission. The said distance of 50 metres shall be measured in case of railway, reservoir, canal or road horizontally from the outer toe of the bank or the outer edge of the cutting, as the case may be, and in case of a building horizontally from plinth thereof: Provided that the distance in the case of a village road shall be 10 metres from the outer edge of the cutting; and

Explanation: For the purpose of this sub-rule, the expression 'public road', shall mean a road which has been constructed after being artificially surfaced as distinct from a track resulting from repeated use, and 'village road' will include any track shown in the revenue record as village road;

10. That as per Rule 42(e) of U.P. Minor Mineral Concession Rules, 2021 there is a restriction within 50 meters of any human habitation and as per the fact finding report dated 08.09.2023 as well as the latest action report dated 14.03.2024 submitted by the Director General of Mines and Safety in compliance to the order dated 08.02.2024 no human habitation or any human being was found residing within 50 meters.
11. That the answering respondent is also having a no objection certificate from the U.P. State Pollution Board (UPPCB).
12. That the answering respondent is also having a Director General of Mines and Safety permission dated 23.10.2023, it is also worthwhile to mention here that the applicant is not using any deep hole blasting with 4 inch holes and further no heavy earth moving machinery (HEMM) is being used for mining operations till date. A true copy of the DGMS Permission dated 23.10.2023 is being filed herewith and marked as **Annexure No.3** to this affidavit.
13. That further as per the report dated 14.03.2023, in paragraph no.4 of the said report, provision requiring permissions of DGMS for conducting blasting in mines:-

Permissions for conducting blasting in mines are required to be obtained from DGMS under the MMR 1961 in the following special circumstances:

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(i) Permission for conducting deep hole blasting (blasting with holes more than 3 m in depth), as required under Regulation 106(2)(b) of the MMR 1961;

(ii) Permission for using explosives in non-cartridge form or for using more than one type of explosives (other than fuse or detonator) in the same hole (for example use of ANFO, SMS, SME along with cast booster), as required under Regulation 155(1) and 162(5) of the MMR 1961; and

(iii) Permission for blasting within danger zone of 300 m from any permanent building or structure of permanent nature, not belonging to the owner of the mine, by using more than 2 kg of aggregate maximum explosive charge in all holes fired at one time or more than 2 kg of maximum explosive charge in each hole where blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, as required under Regulation 164(1B). However, if the shortest distance from the place of firing to any part of such building or structure is less than 50 metres, prior permission for blasting is required to be obtained under Regulation 164(1B) of the MMR 1961 irrespective of the amount of the charge used.

For blasting in mine under circumstances other than the above, no permission is required to be obtained from DGMS under the MMR 1961 and the blasting may be carried out in the mine by observing the precautions as prescribed under the provisions of Regulations 153-170 and other provisions of the MMR 1961.

In response to the above legal mandate, the answering respondent is not using any of the blasting techniques as mentioned in the sub-para I, II & III and further the answering respondent is only using the 1 inch hole blasting since the grant of DGMS permission dated 23.10.2023 which is permissible and before the grant of DGMS permission dated 23.10.2023 the answering respondent was using manual hand broking technique for mining operations.



14. That further the answering respondent has been granted permission for deployment of heavy earth moving machinery (HEMM) without deep hole drilling and blasting by way of permission dated 24.03.2024 as such the answering respondent as on date is having permission for use of heavy earth moving machinery (HEMM). A true copy of the permission dated 23.03.2024 is being filed annexed herewith as **Annexure No.4** to this affidavit.

15. That it is worthwhile to mention herein that in compliance of the order passed by this Hon'ble Court dated 08.02.2024 and

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updated action report was filed by the Director General of Mines and Safety dated 14.03.2024, wherein the following remarks have been made which has been categorically replied:-

Remarks	Reply by the answering respondent
<p>1- Hutments and houses not belonging to the owner of the mine were found existed at about 30m and 250m away from the north-west and east boundaries of the mine respectively within the blasting danger zone of 300m. A College was found existed at about 295m away from the northwest boundary of the mine. An old mosque was existed at about 197m away from the west boundary of the mine. Solar panels were found existed at about 150m and 180m away from south boundary of the mine.</p> <p>N- 45m Hutments and House E- 135m Hutments and House S- 200m Temple W- 120m 11 KV HT Line SE- 110m Hutments and House SW- 260m Hutments and House NW- 155m Hutments and House</p>	<p>It is worthwhile to mention herein that no human habitant or human habitants are there within the leased area of the answering respondent and in none of the action reports filed by the State authorities has anyone came forward to claim for any human habitat.</p> <p>It is worthwhile to mention herein that 45 meters away hutment as mentioned in the report dated 14.03.2024 it is categorically replied herein that the same is a shelter and a shad made of black plastic used to shelter the tools and equipments and are resting point for the labourers to have their food and not even any permanent structure ceiling is there.</p> <p>The lease of the respondent is governed by the U.P. Minor Minerals Concession Rules, 2021 wherein as per rule 42(e) there is no human habitant within 50 meters of the leased area.</p>
<p>2- The sides of the opencast were not properly benched, sloped 1207 and secured to prevent dangers due to fall of sides. The north, east and west sides were developed in a single bench of height of about 28m, 12m and 11m respectively, which are more than the stipulated bench height of 6m..</p>	<p>It is categorically replied that the answering respondent is taking the best possible scientific and mechanical techniques and to reduce any human danger the answering respondent is committed and further the benches which are not properly made, it is categorically replied that the same were the left overs of the earlier mining operations done by the erstwhile lease holders.</p> <p>The answering respondent assures that the mining operations will be done in the best of techniques and is always open to adopt the best preventive measures in mining operation and will always adhere to the suggestions and directions by the authorities.</p>
<p>3- Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machinerics (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate</p>	<p>It is worthwhile to mention here that no heavy earth moving machines were used by the answering respondent and further the impressions on the rocky surfaces of heavy earth moving machines may be of the earlier lease holders, but the answering respondent has not used any HEMM nor the same has ever been found working in any of the fact finding reports till date. Mostly the answering respondent uses tractors to ferry minerals to the nearest crusher units for which no heavy earth moving machine HEMM is required.</p>
<p>4- Persons employed in the mine were not undergone initial or periodical medical examination.</p>	<p>The answering respondent has prepared a list of workmen who require the initial/periodical medical examination and soon those workmen will be medically examined by a qualified doctor or in a</p>



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<p>5- Persons employed in 1190 the mine were not imparted vocational training.</p>	<p>hospital. That as a small mining firm, we are currently in the process of arranging vocational training for our workmen. Once we have identified a suitable centre, we will promptly arrange for the vocational training of our workmen. Ensuring the safety and well-being of our employees is a top priority for us, and we are committed to providing them with the necessary training to excel in their roles.</p>
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- 16. The above report dated 14.03.2024 has also been replied by the respondent to the DGMs by way of communication dated 25.03.2024. A true copy of the reply to DGMS dated 25.03.2024 is being filed herewith and marked as **Annexure No.5** to this affidavit.
- 17. That the answering respondent is ready to undertake any suggestion or remedial steps as and when suggested by this Hon'ble Tribunal or the Director General of Mines and Safety or the U.P. Pollution Control Board or the respondents State authority.

VERIFICATION:

I, the above named deponent do verify that the content of my above affidavit are true to the best of knowledge and belief and there is nothing concealed therefrom.

Verified at Banda on this day of April, 2024.

Deponent



4446 A.No. - Page No. - 388-389
SWORN
BEFORE ME
 25-4-2024
ABHAY TRIPATHI
NOTARY BANDA

Abhay Tripathi
 Adv. Notary
 Banda (U.P.)

Sudha Singh
 Proprietor

M/s.-DISHA ENTERPRISES
Sudha Singh
 Proprietor

25-4-2024

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज मयन, लखनऊ।

सेवा में

जिलाधिकारी
बांदा।

संख्या- 663 / मा० प्लान / 2016

दिनांक 29/7/2019

विषय- पट्टाधारक मे० दिशा इन्टर प्राइजेज प्रो० श्रीमती सुधा सिंह पत्नी श्री सुनील सिंह के पक्ष में स्वीकृत जनपद-बांदा में तहसील-नरैनी ग्राम-बड़ोखर खुर्द भू०सं०-332(ख०सं०-2) क्षेत्रफल 1.61 हे० में उपखनिज ई०प० ख०गि०बो० के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

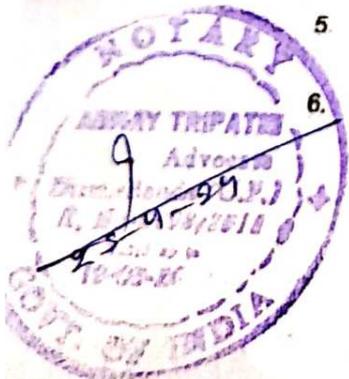
उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक मे० दिशा इन्टर प्राइजेज प्रो० श्रीमती सुधा सिंह पत्नी श्री सुनील सिंह द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1983 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 26.07.2019 को कर दिया गया है।

1- 'खनन योजना' का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 16110 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई उँचाई से कम से कम दो गुनी होनी चाहिए।
2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्पायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
6. खनन कार्य के फलस्वरूप बने गड्ढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।

MP-Header-Patna



M/s.-DISHA ENTERPRISES

सुधा सिंह
Proprietor

खनन कार्य स्थल पर फर्स्ट एड बाक्स 37 स्ट्रेचर रखे जाये।

8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जाये।
 9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
 10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
- 2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।
- संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: (1)/मा0 प्लान/2016 तद दिनांक।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद-बांदा।
- 2- पट्टाधारक मे0 दिशा इन्टर प्राइजेज प्रो0 श्रीमती सुधा सिंह पत्नी श्री सुनील सिंह नि0 नोनिया मुहाल छाबी तालाब, बांदा।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।



M/s.-DISHA ENTERPRISES
सुधा सिंह
Proprietor

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
बांदा।

संख्या- /मा० प्लान/2016

दिनांक 29/7/2019

विषय- पट्टाधारक मे० दिशा इन्टर प्राइजेज प्रो० श्रीमती सुधा सिंह पत्नी श्री सुनील सिंह के पक्ष में स्वीकृत जनपद-बांदा में तहसील-नरैनी ग्राम-बड़ोखर खुर्द भू०सं०-332(ख०सं०-2) क्षेत्रफल 1.61 हे० में उपखनिज ई०प० ख०गि०बो० के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

नहोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक मे० दिशा इन्टर प्राइजेज प्रो० श्रीमती सुधा सिंह पत्नी श्री सुनील सिंह द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1983 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 26.07.2019 को कर दिया गया है।

- 1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-
- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनोंक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 16110 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (घ) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
1. बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई उँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 4. फेस का बलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।
 5. प्रत्येक ब्लारिंटिंग के बाद फेस ड्रेसिंग करना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहे।
 6. खनन कार्य के फलस्वरूप बने गड्डे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।



M/s.-DISHA ENTERPRISES

सुधा सिंह
Proprietor

- खनन कार्य स्थल पर फर्स्ट एड बाय 39 स्ट्रेपर रखे जाये।
8. अभिकों के लिये अभिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जाये।
 9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में अभिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
 10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
- 2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।
- संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: 663 (1)/मा0 प्लान/2016 तद् दिनांक।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद-बांदा।
- 2- पट्टाधारक मे0 दिशा इन्टर प्राइजेज प्रो0 श्रीमती सुधा सिंह पत्नी श्री सुनील सिंह नि0 नोनिया मुहाल छाबी तालाब, बांदा।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।



M/s.-DISHA ENTERPRISES

सुधासिंह
Proprietor

MINING PLAN

(Submitted Under Rule(s) 34 (4) of UP Minor Mineral (Concession) Rules 1963)

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Submitted Under Amended Rule 34 (6) & (7) of UP Minor Mineral (Concession) Rule 1963)

FOR

BAROKHAR KHURD BUILDING STONE
(GITTY, KHANDA, BOULDER) MINE
VILLAGE- BAROKHAR KHURD,
TEHSIL- NARAINI, DISTRICT -BANDA (UP)
LEASE AREA 1.61HA (FOREST LAND- NIL)
GATA NO.- 332 KHAND NO. 02
MINING PLAN PERIOD - 5 YEAR



LESSEE

M/S DISHA ENTERPRISES
PROP. SMT. SUDHA SINGH
W/O-SHRI SUNIL SINGH,
R/O-NONIA MUHAL CHAABI TALAB,
CITY & DISTRICT-BANDA (U.P.)
PIN CODE-210001

Dr. Abdul Rahman
23.07.2019
DR. ABDUL RAHMAN
DIRECTOR, MINOR MINERALS, U.P.

PREPARED BY

DR. ABDUL RAHMAN

APPROVED

with / condition vide letter

REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018,

Valid up to 25/11/2023 663

Directorate of Minor Minerals, U.P.
dated 23/07/19

DIRECTOR



शुभिनित कुमर-सर्मा
मुख्य सहाय अधिकारी
एन एम डी के एम निदेशालय

Ms.-DISHA ENTERPRISES
सुधा सिंह
Proprietor

AUTHORISATION LETTER BY THE LESSEE

I, Sudha Singh, Prop. (M/s Disha Enterprises) hereby authorise Dr. Abdul Rahman RQP No.- RQP/UPDGM/No. 004/Year 2018 to prepare the Mining Plan Under Rule 34 (4) of Uttar Pradesh Miner Mineral (Concession) Rules. 1963 in respect of Barokhar Khurd Building Stone (Khanda, Gitty, Boulder) Mine, Gata No. 332 Khand No. 02 over an area of 1.61Hec situated in Village-Barokhar Khurd, Tehsil-Naraini, District-Banda (U.P.)

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan with the said recognized person on his following address.

Name of RQP

Dr. Abdul Rahman

REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018,

Valid up to 25/11/2023

Place: Banda

Date: 21.07.2019



Your's Faithfully

सुधा सिंह
(Sudha Singh)

Prop. M/s Disha Enterprises


Dr. ABDUL RAHMAN
RQP/UPDGM/No. 004/YEAR 2018

M/s.-DISHA ENTERPRISES

सुधा सिंह
Proprietor



CERTIFICATE

I Dr. Abdul Rahman hereby certify that-

1. Provisions of Mines Act, Rules and Regulations made there under have been observed in the aforesaid Mining plan and wherever specific permissions are required the lessee will approach the Director General of Mines Safety.
2. It is further certified that the aforesaid Mining plan is prepared as per the copies of the records and documents provided by lessee and information given as per discussions held with lessee his representative.
3. It is also certified that the information's furnished in the aforesaid Mining plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.

Place: Lucknow

Date: 21.07.2019

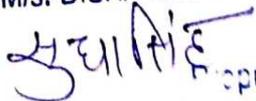
Name of – RQP Dr. Abdul Rahman

Registration No. – RQP/UPDGM/No. 004/Year 2018

Validity- 25/11/2023

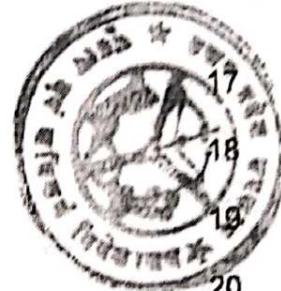

Dr. ABDUL RAHMAN
 RQP/UPDGM/No. 004/Year 2018

M/s.-DISHA ENTERPRISES


 Proprietor

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AD
Dr. ABDUL RAHMAN
 ROP/UPDGM/No. 004/YEAR 2018

M/s.-DISHA ENTERPRISES
Disha
 Proprietor



LIST OF ANNEXURE

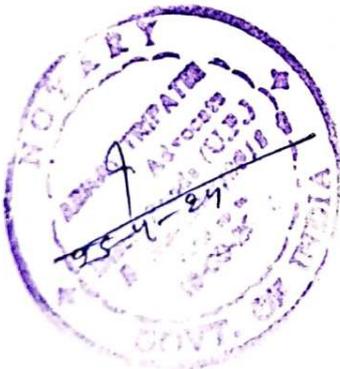
S.No.	TITLE	Annexure No.
1.0	COPY OF LOI	1
2.0	COPY OF KHASRA MAP	2
3.0	COPY OF RQP CERTIFICATE	3

LIST OF PLATES

S.NO.	LIST OF PLATES	PLATE NO.
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Dr. ABDUL RAHMAN
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M/s.-DISHA ENTERPRISES

[Signature]
Proprietor

INTRODUCTION

The lease over an area of 1.61ha. was granted to M/s Disha Enterprises, Prop. Smt. Sudha Singh, W/o- Shri Sunil Singh, R/o-Nonia Muhal Chhabi Talab, City & District-Banda (U.P.) for Building Stone (Khanda, Gitty, Boulder) in Village-Barokhar Khurd, Tehsil-Naraini, District-Banda (U.P.) was submitted on e-tendering portal in the office of District Magistrate, Banda.

District Magistrate has given its consent vide letter no. 739/खनिज-30, बाँदा दिनांक 06/06/2019 for the exploitation of Building Stone (Khanda, Gitty, Boulder) for a period of 20 years having production capacity 16100cum. Copy of Consent letter (LOI) is enclosed as **Annexure No. 1**. The mining plan is being submitted under rule 34 (4) of minor mineral (concession) Rules 1963.


Dr. ABDUL RAHMAN
RQPIUPDGM/No. 004/YEAR 2018



M/s.-DISHA ENTERPRISES


Proprietor

CHAPTER-1

1.0 GENERAL:

A) NAME OF THE LESSEE WITH COMPLETE ADDRESS:

M/s Disha Enterprises,
 Prop. Smt. Sudha Singh,
 W/o-Shri Sunil Singh,
 R/o-Nonia Muhal Chhabi Talab,
 City & District-Banda (U.P.)
 Pin Code-210001

No fax & email address facilities is available with lessee.

B) STATUS OF LESSEE: Private Individual.

C) MINERAL, OCCURRING IN THE AREA & WHICH LESSEE INTENDS TO MINE:

Building Stone (Gitty, Khanda, Boulder)

D) Period for which the mining lease is granted: District Magistrate has given its consent vide letter no. 739/खनिज-30, बाँदा दिनांक 06/06/2019 for the exploitation of Building Stone (Khanda, Gitty, Boulder) for a period of 20 years.

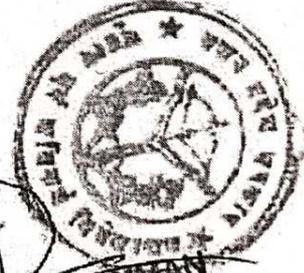
E) Name of R.Q.P. preparing the mining plans:

Dr. Abdul Rahman

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Valid up to 25/11/2023

Copy of R.Q.P. registration is enclosed (Annexure No.3).



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M/s.-DISHA ENTERPRISES

Sudha Singh
 Proprietor

CHAPTER-2

2.0 LOCATION AND ACCESSIBILITY:

(a) Details of area (with location map):

The lease hold falls in village Barokhar Khurd which is about 18.5km from Banda district. Lease area is about 1.80 km from MDR-11B. A diversion takes place from village Barokhar Khurd by mettaled road & is about 0.50kms. The location plan is enclosed as Plate No. 1)

District and State:

Banda, Uttar Pradesh

Taluka:

Naraini

Village:

Barokhar Khurd

Khasra No./Plot No.

Gata No- 332 Khand No. 02 Copy of Khasra Map is enclosed Annexure no. 2

Lease Area (Hect.):

1.61 Hec.

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.)

The land is owned by State Govt. & State Govt. has given their consent for the exploitation of khanda Boulders. The lease area is free from forest land

Ownership/Occupancy:

Existence of public road / railway line, if any nearby and approximate distance:

The nearest Railway Station is at Atarra Railway Station which is about 20km toward SE direction from lease area.

Latitude and Longitude

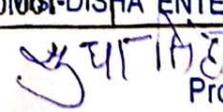
The boundary pillars have been erected at the corners of lease area. The GPS reading of all corner pillars is given below:

Pillar No	N	E
A	25°19'44.22"N	80°22'34.14"E
B	25°19'43.17"N	80°22'36.52"E
C	25°19'39.14"N	80°22'35.88"E
D	25°19'38.85"N	80°22'34.17"E
E	25°19'36.74"N	80°22'33.02"E
F	25°19'38.41"N	80°22'30.95"E
G	25°19'40.02"N	80°22'32.06"E
H	25°19'40.67"N	80°22'31.37"E

Land use Pattern (Forest agricultural Barren, Barren etc.):

The area exhibits stony topography. It falls under barren land. The existing land use pattern is given below:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	0.527	-
2	Approach Road	-	-	0.084	-

MO. DISHA ENTERPRISES

 Proprietor

3	Dumps	-	-	-	-
4	Office, Reshit Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	1.082	-
	Total	-	-	1.61	-

- b) Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available the area should be shown on an accurate sketch map on a scale of 1:50000. Location map attached showing lease (Plate No. 1)

INFRASTRUCTURAL – FACILITIES:

a) **Roads:**

The lease hold falls in village Barokhar Khurd which is about 18.5km from Banda district. Lease area is about 1.80km from MDR-11B. A diversion takes place from village Barokhar Khurd by mettaled road & is about 0.50kms.

b) **Water Supply:**

The people of the area are dependent on "Wells" for water. They use the well water both for agriculture and household purpose. The average water table level in the region ranges at 25-30m. below the ground level. The mining staff/workers use water from bore well to be dug near the leasehold.

c) **Electrification:**

The village Barokhar Khurd has electricity connection while lease area is not connected with electricity. Surrounding 5 km village are electrified from the lease area.

d) **Educational – Facilities:**

The village Barokhar Khurd has a primary school. However, Secondary, Higher Secondary & College educations are at Banda town, which is 10 km away.

e) **Health Service:**

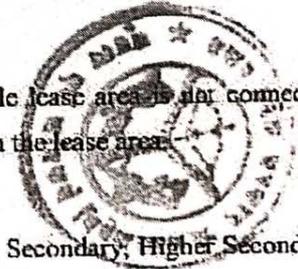
The primary Medical Centre is at village Barokhar Khurd, Govt. Hospital & Nursing homes are at Banda town.

f) **Postal – Facilities:**

The nearest post office is at Naraini-Banda.

g) **Transport:**

The area is well connected by local bus services, which connects Banda and Barokhar Khurd Village. The nearest Railway Station is at Atarra Railway Station which is about 20km toward SE direction from lease area.



Dr. ABDUL RAHMAN
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CHAPTER-3

3.0 GEOLOGY AND EXPLORATION:

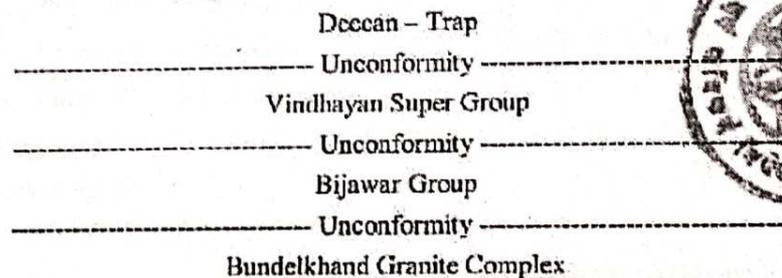
- a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

PHYSIOGRAPHY:

The general slope of lease area is from South to North direction. No seasonal & perennial drainage exists with in the lease area. Due to past mining the lease is degraded by mining pit & depth of pit varies 3m to 5m. The highest and lowest point in the leasehold is 190.72SmRL towards South direction and 157.10mRL towards North direction. The topography of lease area is shown in Plate No. 3.

REGIONAL GEOLOGY:

The Bundelkhand Granite Gitty Complex occupies an area of 26,000 sq. of which 11,000 sq. km. lies in Lalitpur, Banda, Hamirpur and Banda Distt. of U. P. The granite complex in this region is essentially made of grey and pink granite rocks of granodiorite-adamellite composition with minor occurrences of hornblende diorite, gabbro, grey gneisses. These rocks are intruded by a number of quartz reefs mainly trending in NE-SW and basic dykes in NW-SE directions. The Bundelkhand massif is overlain by rocks of Bijawar and Vindhyan group respectively. The stratigraphic order of superposition is as below:



GEOLOGY OF THE AREA:

The area is dominated by medium to fine grained, granite boulders. It usually occurs as boulder concentrations dark grey in colors with porphyritic texture. Vein lets of quartz are also seen with the deposit. The upper layer shows signs of weatherings. Three joints pattern are seen with in lease area as below:

Joints	Direction	Degree
J1	305N	30
J2	240N	60
J3	105N	80

The thin section studies (photomicrograph) shows feldspars with polysynthetic twinning under cross Nicolas and quartz showing spectrum of colors at different R.I., under Gypsum plate. At

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few places alteration of feldspar is noticed. The existence of accessory minerals such as biotitic, hornblende is less.

DETAILS OF EXPLORATION:

a) **Already carried out in the area:**

One trial pit having dimension of 5m x 5m x 5m were dug with in lease area & later on all the trial pits have been converted into mining pits.

b) **Proposed to be carried out:**

The entire area is consist of stony outcrops and depth of mining pits have reached 3m to 5m & occurrence of Gitty, Khanda is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Two cross-sections at an interval of 80m & 82m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to four classes:

a) **Proved Reserves (111):**

All the Quantities of Sandstone occurring 155mRL below surface ground has been considered as under proved category.

b) **Probable Mineral Reserve (122):**

A 10m. zone below the proved reserve zone is considered as Probable Reserves.

c) **Feasibility Mineral Resource: (211)**

Reserves blocked in barrier ultimate pit limit under proved mineral reserves has been considered as 211.

d) **Pre-Feasibility Mineral Resource: (222)**

Reserves blocked in barrier ultimate pit limit under probable mineral reserves has been considered as 222.

Summary of Geological reserves is as below:

Classification	UNFC Code	Quantity in cum
A. Total Mineral Reserve		
Proved Mineral Reserve	111	244278
Probable mineral Reserve	121 & 122	110310
B. Total Remaining Resources		0
Feasibility mineral Resource	211	116486
Prefeasibility mineral resource	221 & 222	97258
Inferred mineral resource	333	Nil
Total Reserves + Resources		568332

The detailed categorized table of reserves and Resources are shown Table No 1

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MINEABLE RESERVE:

Proved mineral reserves (111) & probable mineral reserves (122) has been considered as mineable reserves.

Category	Mineral reserves in (cum)
111	244278
122	110310
Total	354588

Table No. 1

GEOLOGICAL RESERVES**MEASURED MINERAL RESOURCES (331)**

Section Line	Area m2 (111)	Area m2 (211)	Strike Influence (m)	Volume (cum)	
				111	211
1-1'	539	483	82	44198	39606
2-2'	2501	961	80	200080	76880
Total				244278	116486

INDICATED MINERAL RESOURCES (332)

Section Line	Area m2 (122)	Area m2 (222)	Strike Influence (m)	Volume (cum)	
				122	222
1-1'	595	509	82	48790	41738
2-2'	769	694	80	61520	55520
Total				110310	97258



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CHAPTER-4

4.0 MINING:

- a) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

Existing Method of mining:

It was opencast manual mine with adoption of drilling & blasting. Drilling was carried out with 32mm dia jack hammer drill rods & blasting material was explosive. The blasted material broken by manually up to sized 2ft & loaded into tippers manually dispatch to crusher plant which is about 1.5km away from mine site. Mining was carried through the formation of one bench. The height of bench was kept 3.0m width of benches was kept 3.0m with face slope 60°. Approach road having width 5 m & gradient 1:16 was provided to mining faces from the transportation of mineral.

- b) **Proposed method of mining:**

It shall be opencast semi-mechanized mine. To meet required production wagon drilling with deep hole blasting shall be carried out. The blasted material will be handled with excavator & loaded into dumpers. The height & width of bench shall be kept 6m with face slopes 70°. Secondary blasting with jackhammer drilling shall be carried out if required.

Indicate quantum of development & tonnage & grade of production expected-pit wide as in table below:

Year	Overburden (cum)	ROM Khanda, Gitty, Boulder (cum)	Saleable Khanda, Gitty, Boulder (cum)	Sub grade mineral	Mineral reject	Ore to overburden ratio.
1 st	Nil	16100	16100	Nil	Nil	Nil
2 nd	Nil	16100	16100	Nil	Nil	Nil
3 rd	Nil	16100	16100	Nil	Nil	Nil
4 th	Nil	16100	16100	Nil	Nil	Nil
5 th	Nil	16100	16100	Nil	Nil	Nil
Total		80500	80500			

- c) **Attach Individual plans & sections:**

1st Year:

During the year, the production will be achieved through the opening & the advancement of mining benches. Bench 184mRL shall be flattened & all quantities of Building Stone (Khanda, Gitty, Boulder) shall be exploited from bench. A new bench 178mRL shall be opened box cut like manner & advance in all directions. Approach road having width 5.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
184	64	23	6.0	6.0	8832
178	117	10.353	6.0	6.0	7268

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Total					16100
-------	--	--	--	--	-------

The layout the pit position & section at the end of the year is shown in Plate No. 5.

IInd Year:

The mining faces will open from top to downward and advanced towards north to south direction. 16100cum quantities of Building Stone (Khanda, Gitty, Boulder) shall be exploited from bench 178mRL. Approach road having width 5.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
178	117	22.934	6.0	6.0	16100
Total					16100

The layout the pit position & section at the end of the year is shown in Plate No. 5.

IIIrd Year:

During the year, the production will be achieved through the opening & the advancement of mining benches. Bench 184mRL shall be ultimate pit limit & bench 178mRL shall be flattened & all quantities of Building Stone (Khanda, Gitty, Boulder) shall be exploited from bench. A new bench 172mRL shall be opened box cut like manner & advance in all directions. Approach road having width 5.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
178	117	2.713	6.0	6.0	1905
172	121	19.553	6.0	6.0	14195
Total					16100

The layout the pit position & section at the end of the year is shown in Plate No. 5.

IVth Year:

The mining faces will open from top to downward and advanced towards north to south direction. 16100cum quantities of Building Stone (Khanda, Gitty, Boulder) shall be exploited from bench 172mRL. Approach road having width 5.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
172	121	22.177	6.0	6.0	16100
Total					16100

The layout the pit position & section at the end of the year is shown in Plate No. 5.

The mining faces will open from top to downward and advanced towards north to south direction. 16100cum quantities of Building Stone (Khanda, Gitty, Boulder) shall be exploited from bench 172mRL. Approach road having width 5.0m & gradient 1:16 shall be provided to

connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL.)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
172	121	22.177	6.0	6.0	16100
Total					16100

The layout the pit position & section at the end of the year is shown in Plate No. 5.

- d) **Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.**

The entire lease hold is gitty out crop having no soil over, therefore generation of waste & soil shall be nil during next five years. All quantities of Gitty, Boulder to be exploited shall be used for making aggregates.

- e) **Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.**

It is an existing mine & mine has been fully developed. The total mineable reserves are 354588cum & with proposed rate of production of 16100cum of Building stone (Gitty-Khanda, Boulder) at the end of fifth year, the expected life of mine comes out 22years.

- f) **Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.**

CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

Exploration as on date: One pit was dug in scattered manner with in lease area & all the pits have converted into mining pits.

Exploration during plan period:

The entire area is consist of stony outcrops and depth of mining pits have reached 3m to 5m & occurrence of Building stone (Gitty-Khanda, Boulder) is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

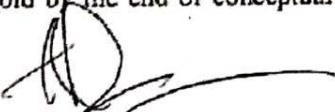
Conceptual Period:

The entire area is consist of stony outcrops and depth of mining pits have reached 3m to 5m & occurrence of Building stone (Gitty-Khanda, Boulder) is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

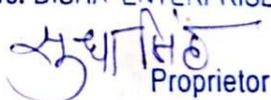
Ultimate shape & size of pit:

The ultimate shape of pit by the end of conceptual period shall be same as the shape of area except 7.5m barrier. Size of the lease hold by the end of conceptual period shall be 1.287ha having length 198m & width 65m & depth 42m.

Conceptual Development:


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Mining will be by open cast semi-mechanized mines confined within ultimate pit limit. Road, habitation etc. will require diversion from mining area for the safety of workings. Details area as follows:

The geometry of pit as on date, at the end of plan period & at the end of conceptual period is as below:

	Pit No	Pit dimension	Shape
As on date	Pit I	85m x 62m x 3m to 5m	Elliptical
At the end of plan period		112m x 65m x 18m	Rectangle
At the end of conceptual Period		198m x 65m x 42m	Rectangle

- i) **Plan period:** One pit will be developed during plan & dimension of pit will be 112m long, 65m wide & 18m deep. The depth of will be confirming to 172mRL. The height of benches shall be kept 6.0 m, width of benches shall be kept 6.0m & slope of fences shall be kept 70 deg. 80500cum of Building stone (Gitty-Khanda, Boulder) shall be generated during plan. Exposures of Gitty, boulder exists with in the entire lease area therefore generation of waste shall be nil. Therefore no such proposal of rehabilitation of benches has been envisaged.
- ii) **Conceptual period:** One pit will be developed during conceptual period & dimension of pit will be 198m long, 65m wide & 42m deep. The depth of will be confirming to 148mRL. The height of benches shall be kept 6.0 m, width of benches shall be kept 6.0m & slope of fences shall be kept 70 deg.

Anticipated life of mine

It is an existing mine & mine has been fully developed. The total mineable reserves are 354588cum & with proposed rate of production of 16100cum of Building stone (Gitty-Khanda, Boulder) at the end of fifth year, the expected life of mine comes out 22years.

Waste Management:

As stated earlier that entire lease area consists of gitty out crops & further persists in depth. All the quantities of gitty to be exploited shall be send to crusher plant out side the area. Therefore generation of waste shall be nil & no proposal has been envisaged for its separate dumping.

Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is as below.

	Area broken (ha)	Area backfilling rehabilitation (ha)	Quantities of waste to be used in backfilling (cum)
As on date	0.527	Nil	Nil
End of plan period	0.728	Nil	Nil
End of conceptual period	1.287	Nil	Nil

As stated earlier that total lease area consists of gitty, boulders outcrops & all quantities of Gitty, boulder to be exploited shall be used for making aggregates. Therefore no waste shall be generated & no such proposal has been envisaged for rehabilitation of benches during plan period & at the end of conceptual period shall be left open to accumulate rain water & program.

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Pisculture Economics was also worked out for use of land to provide water bodies w/s forming is as below.

The data collected is presented below:

The yield of dhan per hectare or unirrigated land per annum	:	2500 to 3000 kg.
The average value as per present rate at Rs. 6.50/Kg.	:	Rs. 19500/-max.
The yield of wheat per ha. Of irrigated land per annum	:	Rs. 500 kg. max.
The average value as per present rate of Rs. 4.50kg.	:	6750/- max.
Considering that both the crop are obtained, annual earning per ha. :		Rs. 26250/- max.

In case of pisculture is undertaken then about 5000 finger lings (FRY) can be put in 1 ha. Of water body which will yield about 500 to 600 kg. in about 6 months time. A figure of 1000 kg. per ha per year can safely be assumed. This will fetch a minimum of Rs. 1,00,000/- Hence with the development of pisculture about 2.0 to 3.0 lac per annum can be expected. In view of the above, it is proposed that the pit will be left as it is which subsequently will be filed by percolating ground water and rain water. The water can also be used for irrigation purposes.

4.6 Post Mining Land use:

The land use at present, at the end of plan period & at the end of conceptual period is given below:

Sl. No	Head	At present (ha)	At the end of plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area excavated (broken)	0.527	0.728	1.287
b)	Area fully mined out	Nil	Nil	1.287
c)	Area fully rehabilitated by pisciculture	Nil	Nil	0.20
d)	Area rehabilitated by afforestation	Nil	Nil	Nil

Mining will be done unto 172mRL. After completion of mining the outer periphery of mining pit shall be fenced. During plan period & by the end of conceptual period no waste shall be generated. All quantities of Gitty to be exploited shall be used for making aggregates. Therefore it is not possible to rehabilitate the mined out benches. The mined out pit shall remain open & rain water will accumulate in the pits. A water body in the area will be boon to local people for improving their life style.

II Dump area:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

During plan period the dump shall be removed & it shall be spread over the haul roads for the maintenance of roads.

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III Others:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under road	Nil	Nil	Nil
c)	Area under green belt (ie. plantation on area other than dump & backfilled area)	Nil	0.05	Nil

Conceptual Plan & section is shown in Plate No.6

(g) Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (mechanised, semi mechanised, manual):

It will be an opencast semi-mechanized mine. The loading of mineral shall be carried out by manually. Mining shall be carried out from top to down ward through the formation of benches. The height of benches shall be kept 6m, width 6m with face slope 70°. Approach road having width 5m & gradient 1:16 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to down word. It will be advance from north to south direction & orientation of faces shall be east-west direction. Approach road shall be produced to each mining faces for transportation of mineral. No waste shall be generated during plan period therefore no proposed has been for its separate staking.

i) Extent of mechanization:

The requirement of mining equipment for next 5 years is calculated as below:

The maximum level of annual production planned = 16100 cum or 40250 tonnes (assuming bulk density of Gitty/Khanda Boulders 2.5) production required assuming 300 working days

$$=40250/300=134MT$$

To meet the required production deep hole drilling with wagon drill shall be carried out. 1 wagon drills shall be deployed to meet the required production. Details of wagon drilling are discussed under chapter-5.

Requirement of Compressors:

Two compressors of about 360 cfm will be sufficient to meet the present requirement.

The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
2. Compressor tractor mounted	1	N.A.	Above 360 cfm	-do-	Diesel Compressor

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Excavator:

The Applicant shall be deployed required number of tippers on hire basis.

Loading capacity of excavator	-	372 cum x 2.5
Per shift	-	930 tonnes
Operating shift per day	-	930 x 1 = 930 tonnes
No. of operating days per annum	-	300
Annual loading capacity of excavator	-	300 x 930 = 279000 tonnes = 2.79 lac tonnes
Maximum Gitty to be handle per annum	-	40250 tonnes or 0.4025 Lac tonnes

Therefore no of excavator required for handling the Gitty. Khanda/Boulder

$$= \frac{0.4025}{2.79} = 0.14 \text{ Say} = 1$$

Requirement of Excavator: is tabulated as below:

Type	Nos	Bucket capacity	Boom Height	Boom Length	Make/model	Motive/Diesel
Excavator	1	1 M3	2.220 M	5.582 M	851 L & T	70-80ltrs/day

Requirement of tippers (7 tonners):

Requirement of tippers for the transport of Gitty from mine to stack yard, work out as follows:

i)	To & fro journey time: from mine area to stack yard.		
	To & fro journey on 2.0 Km. mine road @ 10 Km/hr	=	12 min.
ii)	Cycle time of Tippers		
	Scooping and waiting	=	2 min.
	Manual loading	=	30 min.
	To & fro journey	=	12 min.
	Turning and unloading	=	2 min.
	Therefore total cycle time	=	46.0 min.

Requirement of Tippers:

Gitty to be transported per day	=	134 MT
Cycle time of Tippers	=	46.0 min.
Therefore round trips per Tipper per hour	=	134/46 = 2.9 Say = 3
Average load carried per round trip	=	7 x 5 = 35
Therefore average carrying capacity per Tippers per shift.		
Therefore number of Tippers	=	134/35 = 3.8 Say = 4
Standby dumpers @ 25%	=	4 x 0.25 = 1.0
Therefore total requirement of Tippers	=	4 + 1.0 = 5.0

Say = 5 Tippers.

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Make	Motive power
Tippers	5	7tonnes	407 Tata	Diesel

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CHAPTER - 5

5.0 Drilling:

Drilling of vertical holes is proposed for extraction of rock to control the problem of toes, a provision of 10% sub-grade drilling has been made. Blasting is required to dislodge sand stone rock.

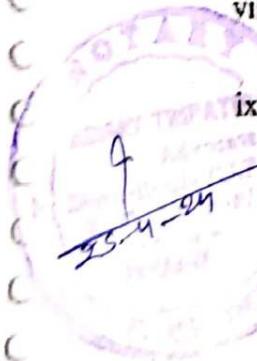
The diameter of blast holes is generally governed by the bench height. The larger the diameter of the hole, the more will be the burden and spacing, which in turn will yield bigger size boulders in the blasted mass. If the shovel size is already fixed, as is the case in this mine, and the boulders are too big for the shovel to load, secondary drilling and blasting for reducing the size of such boulder will have to be increased. On the contrary, the smaller the hole diameter, lesser would be the burden and spacing of holes which means more meterage of drilling for the same excavation. Accordingly for the 6m high benches adopted of drilling for the same excavation. Accordingly for the 6m high benches adopted for this mine, the diameter of blast holes is proposed 100 mm.

The requirement of drills has been calculated as follows:

A) Stone Production:

- | | | |
|-------|---|--|
| i) | Yield per hole with a burden and spacing of 4m x 3m :
bench height 6m. and sp. gr of rock 2.5 in tonnes | $4.0 \times 3.0 \times 6.0 \times 2.5 = 180$ |
| ii) | Rock mass blasted per day (Considering 300 working days in a year) | $40250/300 = 134\text{MT}$ |
| iii) | insitu rock to be blasted per day for 134 tone production at 85% recovery, in tonnes | $134 \times 0.85 = 114 \text{ tonnes}$ |
| iv) | Length of each hole with a sub-grade drilling of 0.6m | 6.6 m |
| v) | Therefore meterage required to be drilled per shift | 6.6 m |
| vi) | Assuming 10% extra drilling for tacking the toes total meterage to be drilled per shift | $6.6 \times 1.1 = 7.26\text{m}$ Say 7m |
| vii) | Expected performance of wagon drill in effective 5 hours per shift | 25 m. |
| viii) | Therefore number of drills required for production | $7/25 = 0.28$ |
| ix) | Keeping in view the location of the mine and climatic conditions, 25% stand by units have been proposed hence total drills required | $0.28 \times 1.25 = 0.35$
Say=1 No. |

Thus two drills have been provided including one stand-by unit. These units will be tyre-mounted drills of 100 mm dia to drill on 6 m high benches.



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CHAPTER-6

6.0 MINE DRAINAGE:

a) likely depth of water table based on observations from nearby wells and water bodies:

One dug well is situated about 1.5m aerial distance towards south west of lease area in crusher side. The top level of the well is 167mRL & water table encountered in the well is about 30 m. deep and the expected depth of water table in the region is about 137mRL. During summers the water table further goes down about 3.0m. and depth of water table will be about 134mRL. In winters, the water table goes down about 2.0m. and expected depth of water level is about 135 mRL. During rainy season the water level further rises about 2.0 m. and depth of water level is about 139mRL.

b) Working expected to be 35m above the water table during first five years. During first five years, the mine working will be confined up to 172mRL. Water table will not be interested by mining operations.

c) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 172mRL, hence water table will be not be encountered by mining activities during first five years.

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CHAPTER-7 & 8

7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

- a) Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next five years:

As stated earlier, there is no overburden with in lease area. Mining has been proposed for the exploitation of Gitty boulders, therefore waste, sub grade mineral rejects shall not be generated during course of mining.

- b) Land chosen for disposal of waste with proposed justification.

No waste or top soil shall be generated during mining activities; therefore no proposal is given for separate stacking of top soil & waste material.

- c) Attach a note indicating the manner of disposal, and configuration, sequence of build up of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.

The entire lease area is barren hilly terrain having no soil cover / vegetation. Top soil & waste shall not be generated due to mining operations therefore disposal and configuration of build of dumps shall not arise during first five years period.

8.0 USE OF MINERAL:

The Gitty will be used for making the aggregates. The Gitty of lease area is hard, medium to coarse grained greyish in color & porphyritic texture.

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CHAPTER-9

9.0 OTHER:

9a) Site Services

The following site services will be provided:

- i) Office
- ii) Drinking water shed
- iii) Rest shelter
- iv) First Aid Centre
- v) Store

9b) Employment Potential

The mine manager cum mining engineer should a graduate mining engineer holding at least second class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

Mines manager/mining engineer (Full time)	:	1
Mines mate / Blaster	:	1
Skilled:		
Drivers	:	5
Supervisor	:	1
Time Keeper	:	1
Office Assistant/Dispatch Supervisor	:	1
Semiskilled:		
Compressor operator	:	1
Wagon Drill operator	:	1
Un-skilled:		
Piece rated workers	:	15
Total:	:	27



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CHAPTER-10

10.0 MINERAL PROCESSING:

- a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),

The entire lease area consists of Gitty terrain therefore, no beneficiation of mineral processing will required for Gitty.

- b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of taqilings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralise any such effect before their disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

- c) A flow sheet or schematic diagram of the processing procedure should be attached.

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

- d) Specify quantity and type of chemicals to be used in the processing plant.

No chemicals will required.

- e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site / plant.

- f) Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.

No water is required for mining and processing hence no disposal of water and extent for recycling is required.



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CHAPTER-11

11. ENVIRONMENTAL MANAGEMENT PLAN:

(a) Attach a note on the status of base line information with regard to the following:

(i) Land Use:

The existing land use of the area is almost hundred percent grazing land.

The existing land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	0.527	-
2	Approach Road	-	-	0.001	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	1.082	-
	Total	-	-	1.61	-

With in 5 km. area, about 40% of land is used for agricultural purposes. The agriculture fields are about 30 to 40 mts. away from the workings.

(ii) Water Regime:

There is no perennial water body in the area. Water table loses its significance in Bundelkhand region due to great depth. The depth of water table is about 30m. below general ground level.

The shear zone which allow the flow of water in the sub surface is restricted, through when tapped in wells, hand pumps & tube wells provide sufficient water round the year. The stream in the neighborhood are small & seasonal which join the Pahuj river.

(iii) Flora and Fauna:

Shrubs of Karaunda are found in with in the area. Vegetation and wild life are quite scanty. Trees of Neem, Mahua, Jamun, Mango & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalows are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occur with in a radius of 5 km. Low shrubs and bushes grow on barren rocky areas of the applied area. No wild life is found with in the applied area.

(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good as heaven. SPM, SO₂, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place.

The permissible limit of SPM, SO₂, & NOX and air quality was observed within the lease hold is given below:

Parameter	Promulgated limit	Present within the lease hold
SPM	500 µg/m ³	220 µg/m ³
SO ₂	120 µg/m ³	30 µg/m ³
NOX	120 µg/m ³	18 µg/m ³

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The water quality will not be effected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps are dug in the villages.

(v) **Climatic Conditions:**

a) **Temperature:**

Tropical climate with hot summers, temperatures ranging between 32⁰C to even more than 47⁰C. The winters are cool, recording a drop in temperature from around 12 deg. C to as low as 8deg C.

b) **Rainfall:**

District Banda receives annual rainfall is about 786mm. The maximum rainfall received during monsoon period was June to mid September. The maximum rainfall varies from 500mm. to 550mm. The lowest rainfall was received during the month of November-December.

c) **Humidity:**

The maximum and minimum humidity in morning is 98 and 44 in the month of August and May and in the evening 96 and 25 in the month of August and May.

d) **Wind Velocity :**

The wind velocity 1.6 to 11.3km per Hours.

vi) **Human Settlement:**

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the four castes. The local inhabitants are bundels, who speak in bundeli and are farmers. The main occupation in 5 km. buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc. The villagers collect the "MAIHUA" and sell it to the market while part of the quantity is used for making country liquor.

Occupation:

Agricultural remains the main occupation in this area. Study reveals that within 5Km. radius of lease each, 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Rice	:	200 Kg Per Acre
Wheat	:	700 Kg per Acre

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Gram	500 Kg per Acre
Arhar	400 Kg per Acre
Soybean	300 Kg per Acre

(vii) **Public building, places of worship and monuments:**

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) **Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:**

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) **Attach an Environmental Impact Assessment statement describing the impact of mining and beneficiation on the following over the next five years.**(i) **Land use:**

The area likely to be degraded due to quarrying, pitting & roads:

The impact on the land form or Physiography will be limited to the modification of the slope.

The land scape and land use will under go a radical change due to open cast mining. The impact during next five years is limited as benches will be formed on the already degraded land.

Besides these benches, roads will also modify the Physiography.

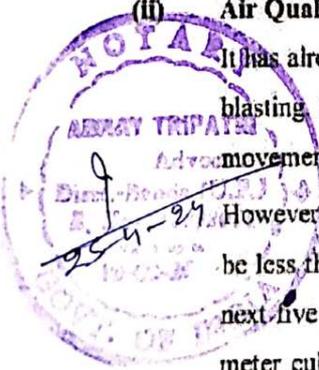
The impact on land use will also be limited. The various modification due to mining allied & activities during next five years is given below:

Activity	Area Occupied (Ha.) During next five years	At the end of conceptual period
Mining and Existing pits	0.728	1.287
Waste dumps	Nil	Nil
Road	Nil	Nil
Infrastructure facilities	Nil	Nil
Afforestation	Nil	Nil
Balance undisturbed land	0.882	0.323
Total	1.61	1.61

(ii) **Air Quality:**

It has already been explained that mining will be in a very small scale with limited drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers/tractor trolleys air quality will not undergo any significant change.

However the only cause of concern in future will be SPM content. The daily average SPM will be less than 220 microgramme per meter cube. Considering the Semi-mechanized operation for next five years, if safely believed that SPM content will seldom exceed 250 microgramme per meter cube. However, if required, water sprinkling on dry months may be undertaken on the haul road where the maximum traffic will be observed.



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(iii) **Water Quality**
It has already been mentioned that water table does not have any relevance in Bundelkhand terrain. The water table in this area is found in the shear zone and is about 30 m. below the ground level. The working during next five years is confined in the already broken area hence no impact on water quality will be observed.

(vi) **Noise Level:**
It has been explained earlier that proposed mining is of open cast semimechanised. Drilling, blasting, excavator and other equipment even vehicular transport will be applied for limited time. Therefore noise level too will not show any significant increase.

(v) **Vibration level:**
It has been mentioned that limited amount of Jack hammer drilling, blasting will be used therefore, no increase in vibration level is envisaged.

(vi) **Water Regime:**
The mining is in a small area. There is no perennial drainage within the area therefore no significant impact on surface water will be made. However due to excavation some changes in base flow may occur but then it has been proposed that mining will be done in already excavated areas so that it will not touch the water regime.

(vii) **Socio-Economics:**
Though employment potential is not very high but whatever employment will be generated will be available to surrounding. It has been mentioned that there is a serious problem of migration in this region for the need of livelihood, any attempt of generating employment will be important contribution to this area and should be welcomed. The activity will also provide indirect employment by way of shopkeepers, dhabas and truck drivers etc.

(viii) **Historical Monuments etc.:**
No historical monuments exist surrounding the lease hold.

(c) **Attach an Environmental Management Plan supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added).**

Temporary storage and utilisation top soil :

Mining during shall be under taken in rocky terrain having no soil cover generation of top soil shall be nil & no proposal has been given for separate stacking of soil.

Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next five years period:

During next five years, benches will reach the ultimate pit limit. The entire lease area is devoid of soil cover or waste material. The total exploited Gitty, boulder shall be transported to crusher plant of making aggregates therefore no waste shall be generated. Therefore it shall not be feasible to rehabilitate the benches by plantation.

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Programme of afforestation yearwise for the initial five years indicating number of plants with name of species, afforested under different areas in Ha.


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Programme of Afforestation:

Mining Area:

Other Area:

The lease area is marked by large exposure of waste land. 10 samplings of local species shall be planted each year within 7.5m strip.

The tree species recommended are Ficus religiosa (pipal), Boswellia serrata (Salai), Shorea robusta (sal) and tectone grandis (teak) may also be recommended. Mangifera indica (Aam), Emblica officinalis (Anwala), Aegle marmelos (Ibei). Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Post Plantation Care:

Following precaution to be undertaken for survival of plants:

- i) The samplings will be undertaken for survival of plants.
- ii) Plants will be taken care by applying fertilizers and proper wedding etc.
- iii) Healthy tree species will be recommends for plantation.
- iv) Fatal saplings will be replaced with new healthy saplings.
- v) Every saplings will be covered by tree guard to avoid damage through cattle grazing.
- vi) A Gardner or mazdoor should be employed for care.
- vii) Necessary arrangement will be provided for watering tree species planted at different parts.

4. Stabilisation and vegetation of dumps along with interburden dumps management year wise for initial five years:

The entire lease area is Gitty, boulder out crops having no waste, therefore generation of waste during next five years shall be nil & no proposal has been envisaged for its separate.

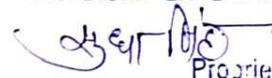
5. Measures to Control erosion/sedimentation of water courses:

No drainage of water course will be disturbed due to mining. The lease area consists of Gitty, boulder out crops & rain water will accumulate in the mining pits which shall be dumped out. As Gitty, boulder is hard rock therefore erosion/sedimentation along water courses will not arise.

6. Treatment and disposal of water from mine:

It has already been mentioned that water table does not have any relevance in Bundelkhand plateau due to its great depth therefore treatment and disposal will not be concern in the mine.

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7. **Measures for mining adverse effects on water regime:**

It has already been stated that mining will not interfere with the surface and underground water however to take care of eventualities.

8. **Protective measures for ground vibration/air blast caused by blasting:**

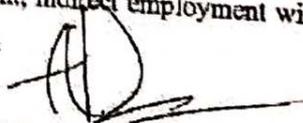
As the proposed method of mining is semi-mechanized open cast with limited amount of drilling and blasting. The impact on this aspect is negligible.

9. **Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:**

No such feature exists within the lease area.

10. **Socioeconomic beneficiate out of mining:**

The scale of operation is limited with 90% local employment. Hence some benefit to the local community will occur on this aspect. Besides the direct employment, indirect employment will include tractor owners, truck drivers, shop keepers dhaba walas etc.


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PROGRESSIVE MINE CLOSURE PLAN

- 1. Introduction:**
- a) **Name of Lessee:** M/s Disha Enterprises,
Prop. Smt. Sudha Singh,
W/o-Shri Sunil Singh,
R/o-Nonia Muhal Chhabri Talab,
City & District-Banda (U.P.)
Pin Code-210001
No Fax & email address facilities is available with lessee.
- b) **Status of Lessee:** firm/Company
- c) **Location:** The lease hold falls in village Barokhar Khurd which is about 18.5km from Banda district. Lease area is about 1.80km from MDR-11B. A diversion takes place from village Barokhar Khurd by metalled road & is about 0.50kms. The location plan is enclosed as Plate No. 1
- d) **Extent of Lease area:** 1.61Hec.
- e) **Type of lease area:** The land applied for mining lease waste land.
- f) **Land use Pattern:** The area exhibits stony topography. It falls under waste land. The existing land use pattern is given below

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	0.527	-
2	Approach Road	-	-	0.001	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	1.082	-
	Total	-	-	1.61	-

1.1 Reasons for Closure:

It is an existing mining lease presently no specific reasons have been observed for the closure of mining operation. The progressive made to meet out the statutory requirement under rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963.

1.2 Statutory Obligations:

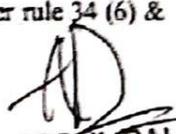
No statutory obligations have been imposed by any Govt. agency.

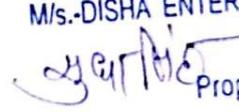
1.3 Closure plan preparation:

a). Name and address of the Lessee:

M/s Disha Enterprises,
Prop. Smt. Sudha Singh W/o-Shri Sunil Singh,
R/o-Nonia Muhal Chaabi Talab,
City & District-Banda (U.P.) Pin Code-210001

No Fax & email address facilities is available with lessee.


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b). **Name, address & Registration No of R.Q.P.:**

Dr. Abdul Rahman

REGISTRATION NO.- RQP/UPDGM/No. 004/Year 2018,

Valid up to 25/11/2023

c). **Name of the executing agency:**

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore copy of resolution of the executing agency has not been given.

2.0 Mine Description:

2.1. Geology:

PHYSIOGRAPHY:

The general slope of lease area is from South to North direction. No seasonal & perennial drainage exists with in the lease area. Due to past mining the lease is degraded by mining pit & depth of pit varies 3m to 5m. The highest and lowest point in the leasehold is 190.728mRL towards South direction and 157.10mRL towards North direction. The topography of lease area is shown in **Plate No. 3**

2.2. Mining Method:

It shall be opencast semi-mechanized mine. To meet required production wagon drilling with deep hole blasting shall be carried out. The blasted material will be handled with excavator & loaded into dumpers. The height & width of bench shall be kept 6m with face slopes 70°. Secondary blasting with jackhammer drilling shall be carried out if required.

2.3 Mineral Beneficiation:

No mineral beneficiation will be under taken for next five years. The Building Stone (Khanda, Gitty, Boulder) produced from mine shall be transported to crusher plant for making aggregates.

3.0 Review of implementation of mining plan / scheme of mining including three years progressive closure plan up to the final closure of mine:

Mining plan of the area under reference is yet to be approved; it is therefore premature to make any comments about review of implementation.

4.0 Closure Plan:

4.1 Mined out land:

The mining has been proposed from top to downward. Mining faces will advance from west to east direction. The height of benches will be kept 6.0m, width of benches shall be kept 6.0m, slope of mining faces will be kept 70 deg. and the over all slope of the pit will be kept 45deg.

The proposals of mined out land & rehabilitated during next five years is given below:

(a) **Mined out land**

SLNo.	Activities	Area
1.	Area already broken up	0.527

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2.	Area already backfilled	-
3.	Area already reclaimed	-

(b) :

Sl No.	Activities	Area(ha)
1.	Additional Area proposed to be broken up during next 5 year	0.201
2.	Additional area proposed to be backfilled	-
3.	Additional Area proposed to be reclaimed/ rehabilitated	-

(c) :

SLNo.	Activities	Area(ha)
1.	Area already occupied by dump	-
2.	Additional area to be covered by dumps: i) Top soil Stack ii) Waste dump	- -
3.	Dump area to be covered by protective measures	-

(d) :

SLNo.	Activities	Area(ha)
1.	Area already covered under plantation	-
2.	Area proposed to be covered under plantation during next 5 years Within the lease hold Out side area	0.05

4.2. Water Quality Management:

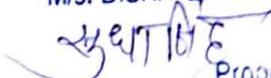
No surface or ground water bodies exists within the area. The mining is being carried out in upper levels. The problem of ground water pumping will not be there. Only rain water will have to be channelised in such a way it does not carry suspension to natural streams. However water quality monitoring shall be carried out periodically from MP Pollution Control Board or from any NABL laboratory.

The mining worth will usually be confined within gullet driven from south-west to north directions.

However, proposal have been furnished for the protection of siltation, sedimentation etc. during heavy showers. 150m. long toe wall having width 1.0m. and height 1.0m will be made along the slope of waste dump. The toe walls will avoid the wash off the material during intermittent rains. Further no significant impact on water quality is anticipated as material exposed will be Sandstone, Gitty-khanda which is feebly reacts with water. Even if reaction takes place it gives increased temporary hardness.

Hydro geological Study: In general, the ground water occurs at depth of 30m below the ground level. Water table aquifer in the area is unconfined & is controlled by the joints, fractures and shear zone. Hydro geological studies of the area has not been carried out.

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The water balance Chart: The mining operations do not require water, except watering the planted areas and for the workforce employed at the mine site.

For these purpose approximately 5 KI. water/ day will be consumed at the area.

4.3 Air Quality Management:

Though, no air sample for ascertaining the air quality has been drawn. But it can be well understood that air quality of the region can be considered normal, because the region not consist any industry to pollute the air. However air monitoring shall be carried out once in a season during dry spell of months to assess the air quality with in the area.

It has already been explained that mining shall be carried out manually with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers, air quality will not undergo any significant change. It is proposal that water sprinkling on approach road shall be carried out two times a day during dry spell of months to supress the dust during vehicular movement.

No chemical or toxic effluents are made/ discharged in the area during mining operations. Therefore, question of air pollution does not arise.

4.4 Waste Management:

No waste shall be generated during course of mining. All quantities of Sandstone, Gitty-khanda shall be used for making aggregate therefore no such proposal has been envisaged for waste dump management.

4.5 Top Soil Management:

Due to the past mining the entire lease area has been degraded by mining & allied activities. During plan period mining shall be carried out in degraded land only therefore top soil shall not be generated & no such proposal has been given for its management.

4.6 Tailing Dam Management:

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.

4.7. Infrastructure:

No infrastructure facilities like aerial ropeway, conveyor belts, building & structure, water treatment plant, transport & water supply sources are present with in the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also no infrastructure facilities like telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, bridges are not existing with in the lease area. So question does not arise for their restoration. The approach road passed with in the lease area & lessee shall maintain it during PMCP period.

4.8. Disposal of Mining Machinery:

It will be an opencast semi-mechanized mine with adoption of drilling & blasting. The broken pieces of drill rods and break down parts of jack hammer and compressors will be disposed off. This is existing mine & their is no question of disposal of mining machinerics at this stage.

4.9. Safety and Security:

The haul roads will be provided to open the mining faces. The maintenance of haul roads will be under taken periodically. Following provisions will be made.

- i) Helmets to all workers will be provided.

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- ii) Disposable respirators, will be provided to all those working in dusty area where dust concentration is very height.
- iii) One pair of safety shoes will be provided to all the workers.
- iv) Safety belts will be provided to all those working at height.
- v) Warning boards & working hours shall be displaced at conspicuous places.
- vi) There will be one opening entry of mine which will have a manual gate & barricade under supervision of one chowkidar.
An experience permit manager/Mines Foreman will be employed for the supervision of mining operation.
- vii) The mining area shall be property fenced to avoid any inadvertent entry of any live stock.
During opencast working, all the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security.

4.10. Disaster Management and Risk Assessment:

Maximum depth of working has been concentrated 18m (average) from the ground level & height of benches will be kept 2.5 m. to 3m. there is no problem of ground water/ surface water. No causes of disaster have been apprehended during mining activity, but possibility of disaster can not be ruled out. Therefore all the statutory precautions shall be undertaken into account as per mines Act. 1952, mines rules 1955, MMR 1961.

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The principles used to priorities work are as follows.

- Priority must be given to human safety and health, where it is seriously threatened.
- Acute problems must be addressed before long-term problems.
- Measures affecting a large population must be given priority over measures benefiting a smaller number of people.

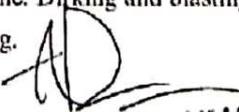
A major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore the first action under the disaster management is the identification of risks involved and their priorities. From this risk assessment the identified hazards are as below:

- i). Use of explosives and the blasting operation, inducing vibrations due to blasting.
- ii). Slope Failures in open pit.
- iii). Solid waste generation, their disposal and rehabilitation.
- iv). Proper training on the use of equipments.
- v). Development of green barrier to contain air and noise pollution.

Each parameter is discussed below:

1). Use of explosive and the blasting operation:

The firm has a magazine. Dirking and blasting will be undertaken periodically and gelatine will be used for blasting.


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ii). **Slope failures:**

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 6.0m. In that case chances of slope failures will be negligible. However considering for steeper slopes slope failure studies will be undertaken in future.

iii). **Solid waste generation, their disposal and rehabilitation:**

Soil shall be generated during course of mining & stacked separately. No waste shall be generated therefore no proposal has been given for its disposal & management.

iv). **Proper training on the use of equipments:**

Machineries will be employed in the mine. Vocational training programme will be organize in every week to train the workers about mine workings & operating the machines.

v). **Development of Green belt:**

The green belt development programme will help in:

- Prevention of dust (leaves acting as a sink) and screening noise.
- Maintaining ecological balance.
- Increasing as the tic value. Plantation will be under taken towards the north west slope of the area.

4.11 **Care and Maintenance during Temporary Discontinuance:**

At the time of temporary discontinuance of mine, notice the office of Directorate General of Mine Safety as well to District administration. All precautionary steps shall be taken into account in respect of care & maintenance.

5.0 **Economic Repercussions of Closure of mine and manpower retrenchments:**

5.1. About 70 local residents were employed in the mine. The present occupation is mostly farming. There is not going to be affected due to their employment in the mine. They can change over to their present jobs after cessation of the mining operation.

5.2. As per industrial & disputes (Amendments) Act 1976 & also based on further amendments in the year 1984, the following issued are to be considered while closure of any establishment. The provisions of this act are applicable to all industrial establishments employing 100 or more workmen. Therefore the same will be applicable to the mine when more than 100 person are employed.

Total numbers of persons employed in the mine shall be 109, therefore no retrenchment/compensation is envisaged.

5.3. Not applicable

5.4. Mining is not going to effect.

5.5. Mine site does not process facilities & infrastructure (i.e. power, water supply etc. on the expectation of society. Besides it mine site is not a centre for community development. Therefore the envisaged repercussions on the expectations of society are out of question.

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The repercussion seen due to mine closure is that employees may become unemployed. However there basic occupation will not effect due to mining & hence the question of repercussion not expected at this stage.

6.0. Time Scheduling for abandonment:

The year wise schedule of completion of retaining walls & plantation is given below:

Activities	Year				
	1 st	2 nd	3 rd	4 th	5 th
i) Toe wall at the base of dumpyard (mtr)	Nil	Nil	Nil	Nil	Nil
ii) Plantation (No. of saplings)	10	10	10	10	10

Amount to be spent for the implementation of above proposals is each year is given below:

Activities	Year					Total amount in Rs.
	1 st	2 nd	3 rd	4 th	5 th	
i) Toe wall at the base of dumpyard (@Rs50/mtr)	Nil	Nil	Nil	Nil	Nil	Nil
ii) Plantation (@ Rs. 45/ sampling)	10	10	10	10	10	2250
Total						2250

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given the scheme of mining during next five years is as below:

Activities	Year					Total	Rate in Rs.	Amount in Rs.
	1 st	2 nd	3 rd	4 th	5 th			
i) Toe wall at the base of dumpyard (mtr)	Nil	Nil	Nil	Nil	Nil	-	50/mtr.	Nil
ii) Plantation (No. of saplings)	10	10	10	10	10	50	45/sampling	2250
Total								2250

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8.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Sl. No.	Head	Area put on use at start of plan (In Ha.)	Additional requirement during plan period. (In Ha.)	Total (In ha)	Area considered as fully reclaimed & rehabilitated (In ha.)	Net area considered for calculation (In ha.)
1.	Area under mining	0.527	0.201	0.728	-	0.728
2.	Storage for top soil	-	-	-	-	-
3.	Overburden/ dump	-	-	-	-	-
4.	Mineral storage	-	-	-	-	-
5.	Infrastructure (Workshop, administrative building etc.)	-	-	-	-	-
6.	Roads	0.001	-	0.001	-	0.001
7.	Railways	-	-	-	-	-
8.	Green Belt	-	-	-	-	-
9.	Tailing pond	-	-	-	-	-
10.	Effluent Treatment Plant	-	-	-	-	-
11.	Mineral Separation Plant	-	-	-	-	-
12.	Township area	-	-	-	-	-
13.	Others to specify (retaining wall) etc.	-	-	-	-	-
Grand Total						0.729

Area to be considered for financial assurance 0.729ha. (1.80Acre)

Financial assurance @ Rs.25, 000/- per acre.

1.80Acre X 25,000 = Rs. 45000/-

However Rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963, the minimum amount of the bank guarantee shall be 2.0 Lac. The lessee shall submit bank guarantee to District Magistrate Banda and a copy of same shall be submitted to Director Geology & Mining, Lucknow.

9.0 Certificate:

Given separately & enclosed.

10.0 Plan & Sections:

All the plans are enclosed.

Date: 21/07/2019

Place: Lucknow

Dr. Abdul Rahman
Dr. ABDUL RAHMAN
RQP/UPDGM/No. 004/YEAR 2018

M/s.-DISHA ENTERPRISES

Disha
Proprietor

ANNEXURES

Land Documents


Dr. ABDUL RAHMAN
RQPI/UPDGM/No. 004/YEAR 2018



NOTARY
AKSHAY TRIPATHI
9
25-4-24

M/s.-DISHA ENTERPRISES


Proprietor

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक : 433 / खनिज-30 बाँदा

दिनांक : जून 06, 2018

सहमति-पत्र (लेटर ऑफ इन्टेंट)

श्री दिशा इन्टर प्राइजेज
प्रो श्रीमती सुधा सिंह
पत्नी श्री सुनील सिंह
निवासी-नीनिया गुहाल छाया तालाब,
शहर व जिला-बाँदा।
पिनकोड-210001

भूतत्व एवं खनिकर्म विभाग, खण्ड, शासन लखनऊ के शासनादेश संख्या-3236/86-2017 57(सा)/2017 दिनांक 12 दिसम्बर, 2017 व शासनादेश संख्या-2644/86-2018-57(सा)/2017टीसी दिनांक 17.10.2018 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से 3020 उपखनिज (परिष्कार) नियमावली-1983 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किया गया पट्टा निम्नीय सं-61/संशोधित-30 तथा दिनांक 01.12.2018 जारी की गयी। उपरोक्त विस्तार के क्रम में खनन पट्टा जनपद बाँदा की तहसील गदनी स्थित ग्राम-बड़ोखर खुर्द के गाँव सं-332 (खण्ड सं-2) रकबा 1.61 हे० में कुल मात्रा 15,100 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज इमारती पत्थर सम्बा, गिट्टी, बोल्टर हेतु मु० 138.00 रु० प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली की गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 21.02.2018 पर खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है। शासनादेश दिनांक 12.12.2017 में बिन्दु सं-18 के उपबिन्दु (2) में यह प्रावधानित है कि "लेटर ऑफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 25 प्रतिशत प्रथम किरत अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 50 प्रतिशत के समतुल्य धनराशि एम०एन०टी०सी० के ई-पेमेन्ट गेटवे पर आर०टी०जी०एस०/एन०ई०एफ०टी० द्वारा लेटर ऑफ इन्टेंट जारी होने के दो कार्य दिवसों के अन्दर जमा किया जाना होगा। उक्त धनराशि जमा करने से पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री बिड अर्नेस्ट भनी अनार्वोजित कर ली जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक 12.12.2017 में दी गयी शर्त :-

- (1) प्रथम वर्ष के लिए दिये नीलामी धनराशि को समतुल्य 10000 घन मी० का निविदा/नीलामी की दर रूपमा धन प्रति मी० से गुणा कर निजाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष वृद्धि की दर पर 10 प्रतिशत की वार्षिक वृद्धि का जायेगी तथा तदनुसार अनुवर्ती वर्षों की नोटबकी धनराशि में वृद्धि होगी।
- (2) सफल बोलीदाता/निविदादाता, पट्टे की नियमानुसार शर्तों का सम्बन्धित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और उपरान्त की पहली किश्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। शेषाने की धनराशि (अर्नेस्ट मनी) प्रथम किश्त में अनार्वोजित कर ली जायेगी।
- (3) पट्टे के प्रथम वर्ष की शेष किश्त एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ निम्नानुसार अनुवर्ती वर्षों की नोटबकी धनराशि में वृद्धि होगी।



(Handwritten Signature)

Dr. ABDUL RAHMAN
RQPIUPDGM/No. 004/YEAR 2018

Ms.-DISHA ENTERPRISES
(Handwritten Signature)
Proprietor

(2)

- (4) वृद्धावस्था निगम-17 के प्राधिकारों के अनुसार शब्द का सीमांकन कराएगा तथा नियम-36 के अनुसार बीमा व्यवस्था कराएगा तथा उपरान्त अनुदान कराएगा।
- (5) पत्राचार निगम-34 के प्राधिकारों के अन्तर्गत निर्धारित प्रथम के अन्दर खाना योग्य, गार्डन बगीचर प्लान एवं भारत सरकार के एवं परिवारण मन्त्रालय की अधिसूचना दिनांक-14.09.2000 संप्रति अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथा संशोधित उपरान्तों के अधीन पर्यावरण अनापत्ति प्राप्त कर सके प्रस्तुत करेगा।
- (6) पत्राचार निगम-34 के अनुसार क्षेत्र के भूमि-उद्धार अति पुनर्वासन अर्थात् हेतु विधीय पर्यावरण अनापत्ति निर्धारित शीघ्र से प्राप्त करेगा।
- (7) लेटर आफ इन्टेण्ड जारी होने के एक माह के अन्दर अनुमोदन हेतु खाना योजना निदेशक, भूतल एवं खनिकर्म के समक्ष प्रस्तुत किया जाएगा तथा अनुमोदित खाना योजना प्राप्त होने के 15 दिन के अन्दर राक्षम प्राधिकरण के सहाय पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव, प्रस्तुत किया जाना अनिवार्य होगा।

अतः ई-निवेदन क्र. 3-नीरामी खोले जाने हेतु गठित समिति की संस्तुति दिनांक-21.02.2019 के आधार पर आपका पत्र में उल्लेखित क्षेत्र की ई-निवेदीदा सह 3-नीरामी चयनित करते हुए निदेशित किया जाता है कि भारत सरकार के वन, पर्यावरण एवं जलवायु मन्त्रालय भारत सरकार की अधिसूचना दिनांक 14 सितम्बर 2000 के साथ अनुवर्ती अधिसूचना दिनांक 15 जनवरी 2016 में उल्लिखित प्राधिकारों के अन्तर्गत खाना की अनुमति दिखे जाने हेतु राक्षम स्तर से पर्यावरण स्वच्छता प्रमाण-पत्र तथा निदेशक, भूतल एवं खनिकर्म सहाय लखनऊ से अनुमोदित खाना योजना प्राप्त कर प्रस्तुत करें। यद्यपि की धनराशि (अर्थात् राशि) के रूप में 50 करोड़ रुपये का 6,44,000.00 रूप (छह लाख चार हजार रुपये मात्र) के प्रस्ताव दिनांक 12.12.2017 के दिनांक 10-12-2017 में निदेशक के क्रम में बंगाली में दी गयी धनराशि का 50 प्रतिशत 02 करोड़ दिवसों में जमा करना सुनिश्चित करें, यदि नियत अवधि में उक्त धनराशि जमा नहीं की जाती है तो आपके द्वारा जमा की गयी धनराशि की धनराशि रु 6,44,000.00 जब्त कर दी जायेगी, जिसका पूर्ण उत्तर दायित्व आपका होगा।

(संतोष बहादुर सिंह)

अपर जिलाधिकारी (वि०/रा०)/
कृते जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदर्थ।

प्रतिलिपि: निम्नलिखित को सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख राक्षम, भूतल एवं खनिकर्म विभाग, सहाय लखनऊ।
2. निदेशक, भूतल एवं खनिकर्म निदेशक सहाय लखनऊ।
3. शाखा प्रमुख, एम।एल।टी।सी। डिप्टी, कोटा सिविल-11 पत्तार, लखनऊ।



Dr. ABDUL RAHMAN
RQPI/UPDGM/No. 004/Year 2018

(संतोष बहादुर सिंह)

अपर जिलाधिकारी (वि०/रा०)/
कृते जिलाधिकारी, बाँदा।

Ms.-DISHA ENTERPRISES

Proprietor

DIRECTORATE OF GEOLOGY AND MINING, UP



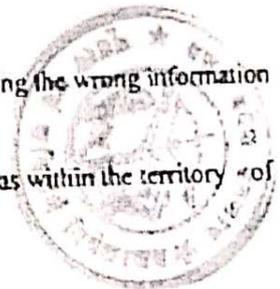
CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON (Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

DR. ABDUL RAHMAN S/o SIIRI MOHAMMED KHALID

House No.-A-8/3, PR, Wali Badar Apartment, Indira Nagar, Sitapur Road, Lucknow.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by **RECOGNISED** as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963.

1. His registration number is RQP/UPDGM/No. 004.....Year 2018.....
2. This recognition is valid for a period of 05 years from 26-11-2018 to 25-11-2023.
3. His office address is House No.-A-8/3, PR, Wali Badar Apartment, Iradat Nagar, Sitapur Road, Lucknow.
4. His mail ID shakebrahman51@gmail.com.
5. Contact No. 8765588495, 7380946653.
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.



Abdul Rahman

Specimen Signature of RQP

Place: Lucknow

Date: 26.11.2018

Abdul Rahman
Dr. ABDUL RAHMAN
RQP/UPDGM/No. 004/YEAR 2018

(Dr. Roshan Jacob)
Director

Ms.-DISHA ENTERPRISES
Disha
Proprietor

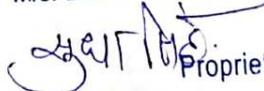
Scanned by CamScanner

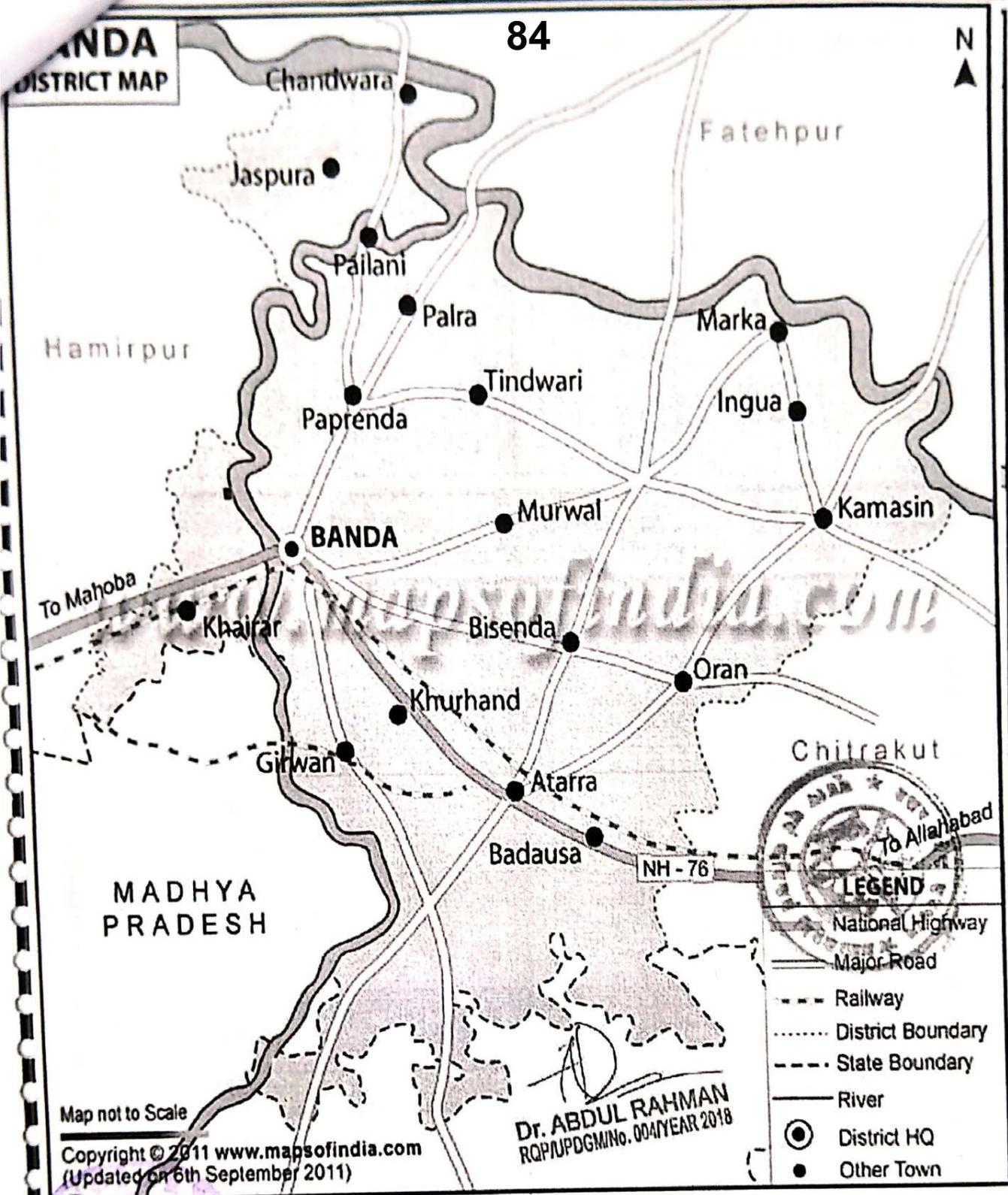
PLATE




Dr. ABDUL RAHMAN
RQPI/UPDGM/No. 004/YEAR 2018



M/s.-DISHA ENTERPRISES

Proprietor



Map not to Scale

Copyright © 2011 www.mapsofindia.com
 (Updated on 6th September 2011)

Dr. ABDUL RAHMAN
 RQPI/UPDGM/No. 004/YEAR 2018

LEGEND

- National Highway
- Major Road
- Railway
- District Boundary
- State Boundary
- River
- District HQ
- Other Town
- LEASE AREA

PLATE NO-1

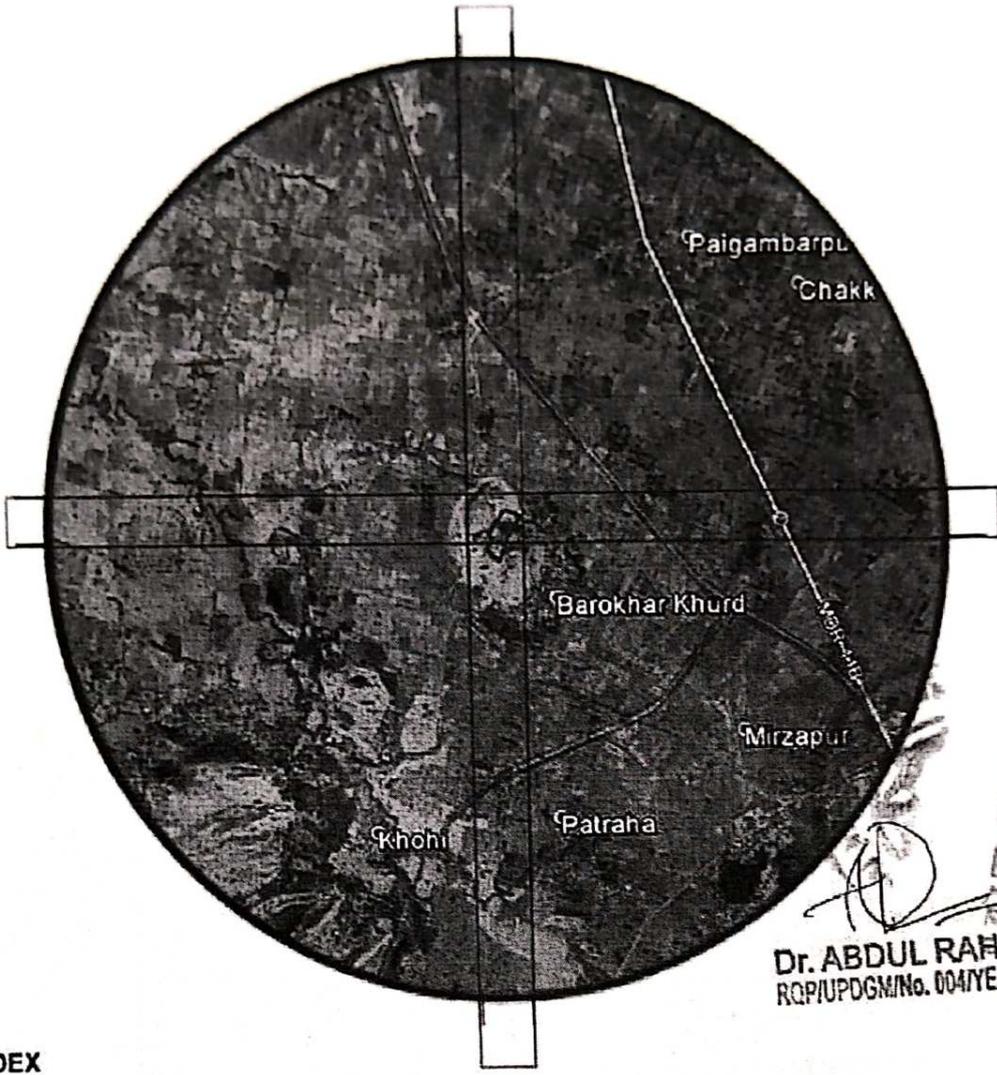
LOCATION PLAN

KHANDA, GITTI, BOULDER MINE
 VILL.-BAROKIAR KHURD, TEIL-NARAINI DISTT.-BANDA (U.P.)

M/S DISHA ENTERPRISES
 PROP-SMT.SUDIHA SINGH W/O SHRI SUNIL SINGH

M/S. DISHA ENTERPRISES
 23/01/18
 Proprietor

GOOGLE MAP



(Signature)
 Dr. ABDUL RAHMAN
 RQP/UPDGM/No. 004/YEAR 2018

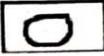
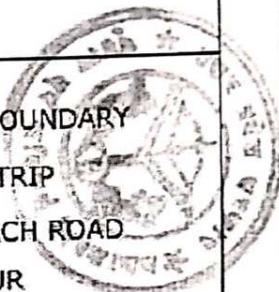
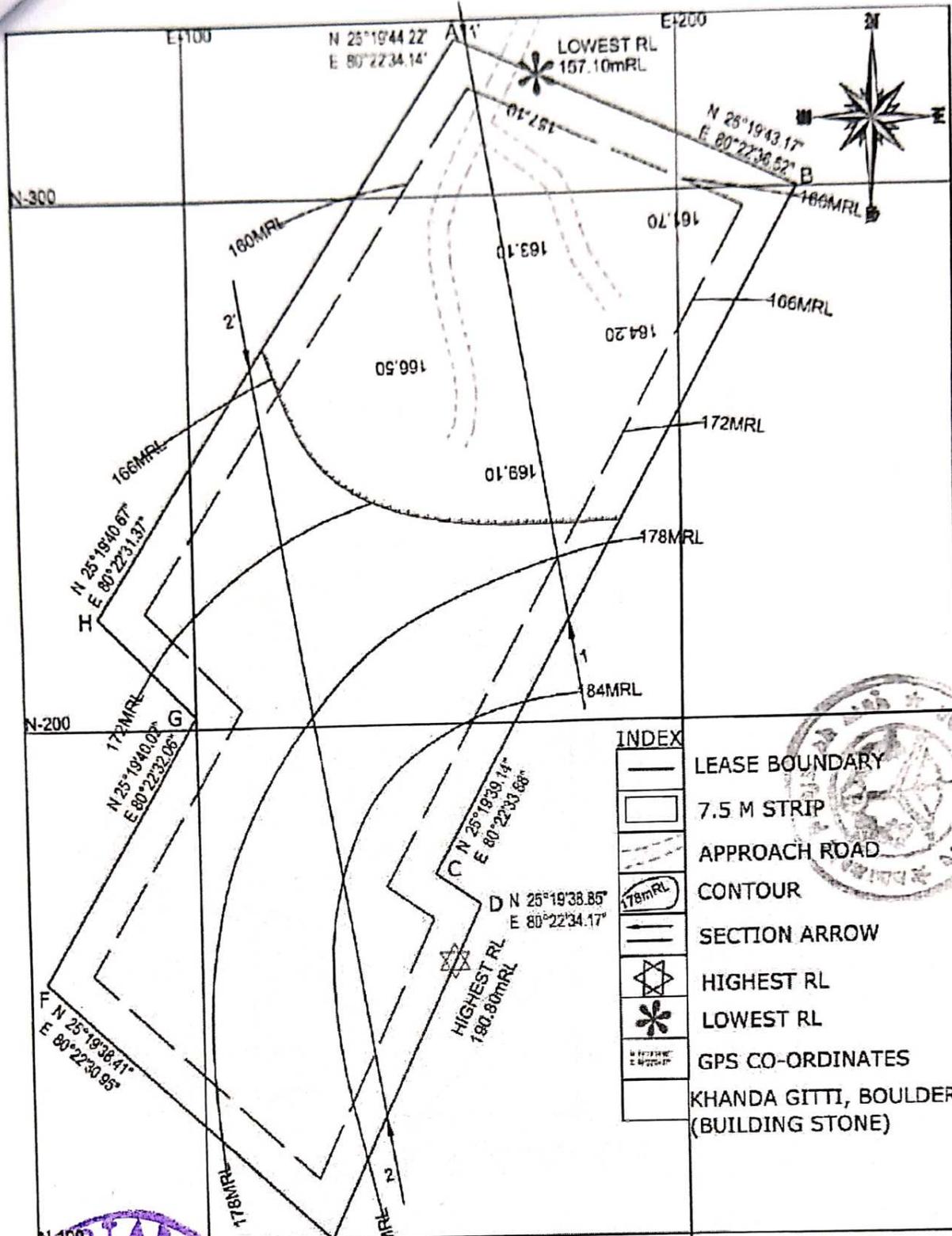
- INDEX**
-  LEASE AREA
 -  BUFFER ZONE (5K.M)



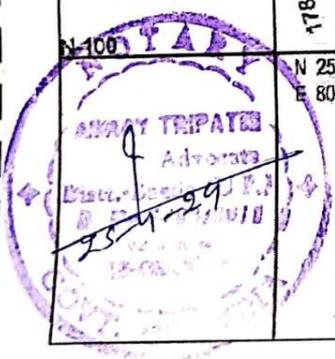
PLATE NO- 2

GOOGLE MAP
GITY. KHANDA. BOULDER MINE VILL.-BAROKHAR KHURD, TEH.-NARAINI DISTT.-BANDA(U.P)
M/S DISHA INTERPRISES PROP-SMT.SUDHA SINGH W/O SHRI SUNIL SINGH

M/s.-DISHA ENTERPRISES
(Signature)
 Proprietor



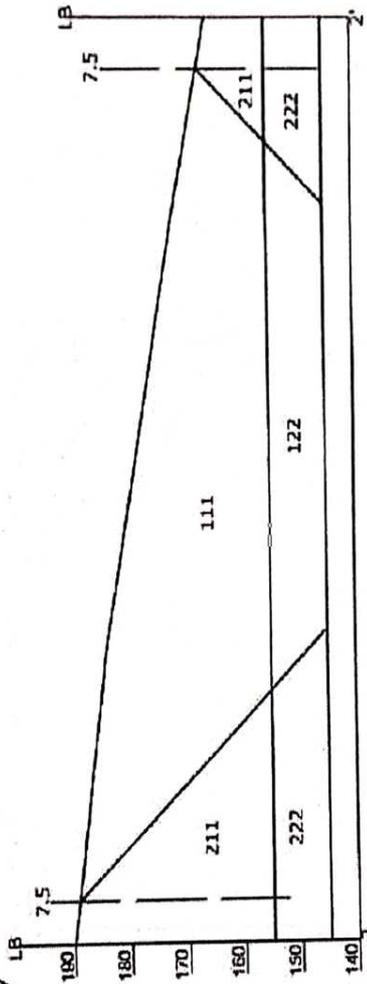
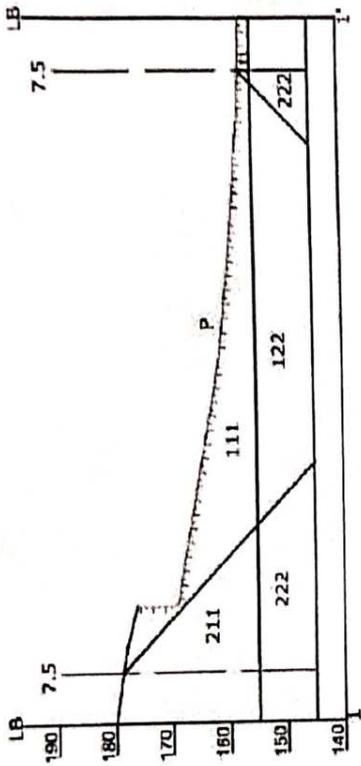
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	APPROACH ROAD
	CONTOUR
	SECTION ARROW
	HIGHEST RL
	LOWEST RL
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	KHANDA GITTI, BOULDER (BUILDING STONE)



Dr. ABDUL RAHMAN
RQPI/UPDGM/No. 004/YEAR 2018

SURFACE/GEOLOGICAL PLAN	
M/S DISHA ENTERPRISES	
PROP-SMT.SUDHA SINGH W/C SHRI SUNIL SINGH	
PLOT NO.332, KHANDA NO.-2 (AREA-1.61HA.)	
KHANDA, GITTI, BOULDER (BUILDING STONE) MINE	
VILL.-BAROKHAR KHURD, TEH.-NARAJNI DISTT.-BANDA(U.F)	
SCALE:- 1:1000	PLATE NO -3

M/s.-DISHA ENTERPRISES
Proprietor

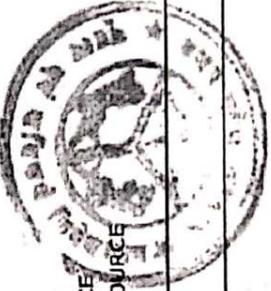


INDEX

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211	FEASIBILITY MINERAL RESOURCE
222	PRE-FEASIBILITY MINERAL RESOURCE

GEOLOGY

□ KHAND, GITTI, BOULDER (BUILDINGSTONE)



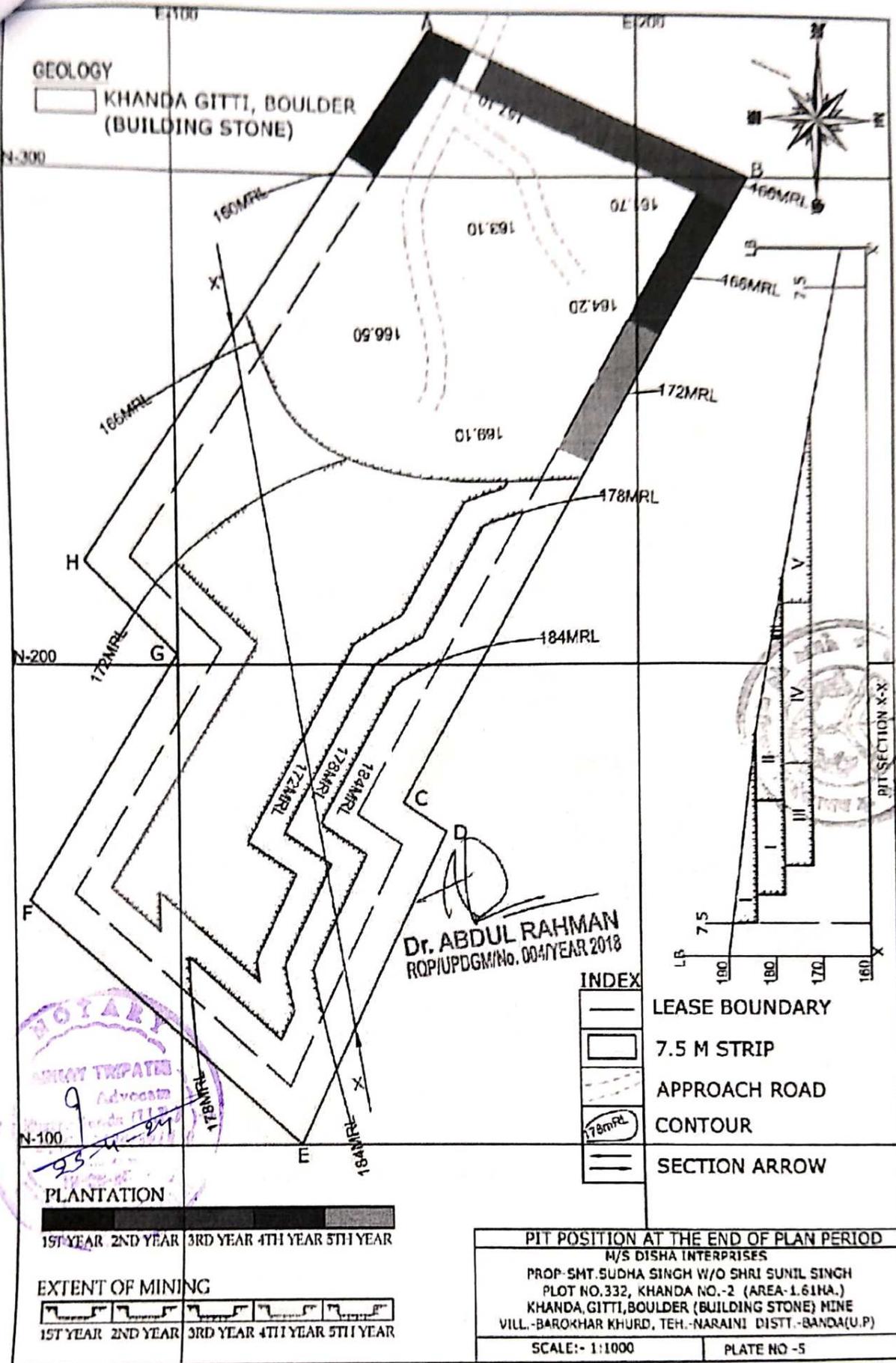
GEOLOGICAL SECTION

M/S DISHA ENTERPRISES
 PROP. SMT. SUDHA SINGH W/O S-RT SUNIL SINGH
 PLOT NO. 332, KHANDA NO.-2 (AREA-1-GITPAJ)
 KHANDA, GITTI, BOULDER (BUILDING STONE) MINE
 VILL.-BAROKHAR KHURD, TEH.-NARAINI DISTT.-BANGALORE
 SCALE:- 1:1000 PLATE NO -4

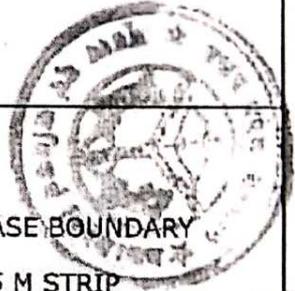
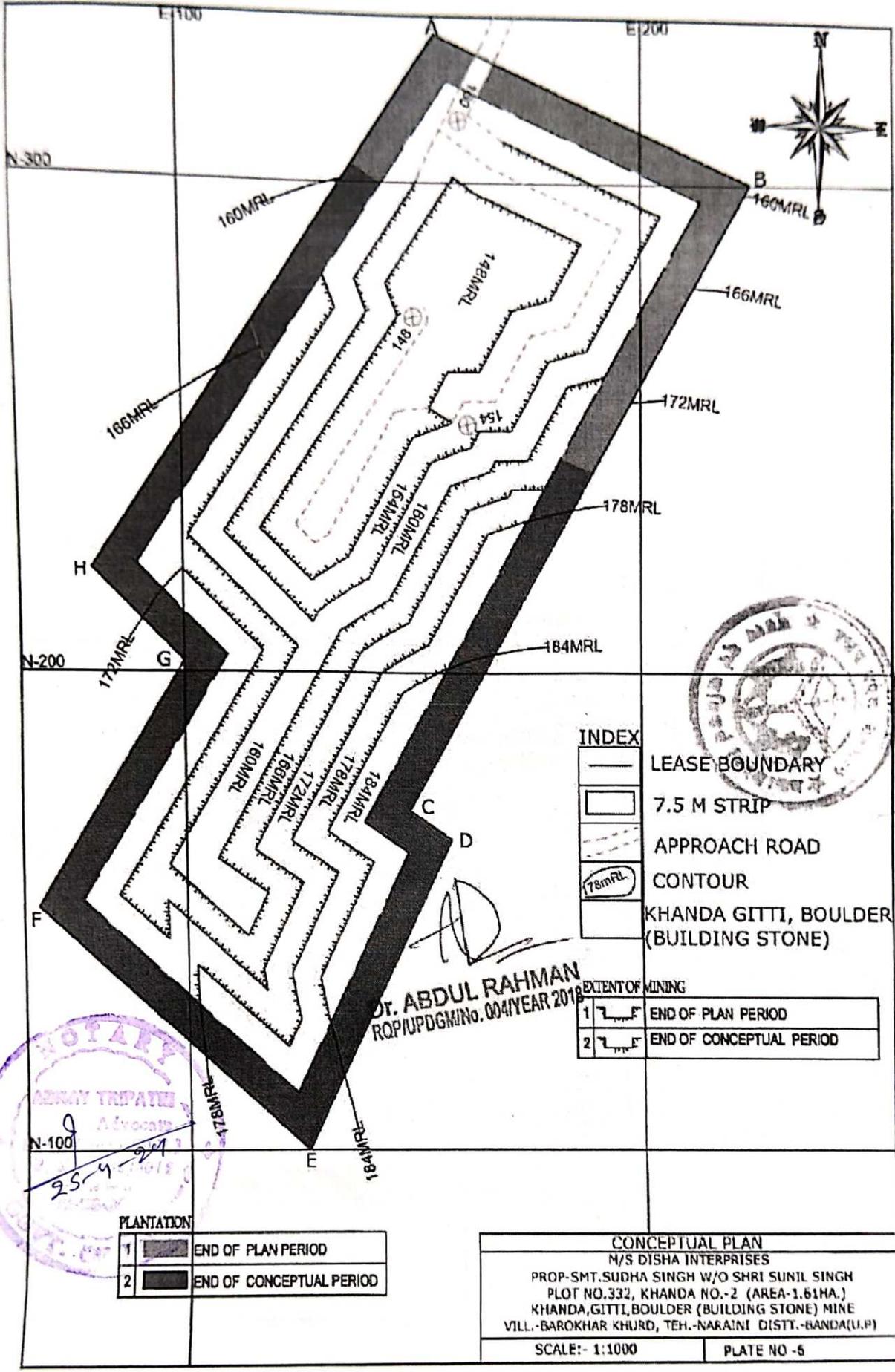


(Signature)
Dr. ABDUL RAHMAN
 RQPIUPDGM/No. 004/YEAR 2018

M/s.-DISHA ENTERPRISES
(Signature)
 Proprietor



M/s.-DISHA ENTERPRISES
 SUDHA SINGH



INDEX

	LEASE BOUNDARY
	7.5 M STRIP
	APPROACH ROAD
	CONTOUR
	KHANDA GITTI, BOULDER (BUILDING STONE)

DR. ABDUL RAHMAN
 ROP/UPDGM/No. 004/YEAR 2018

EXTENT OF MINING

1		END OF PLAN PERIOD
2		END OF CONCEPTUAL PERIOD

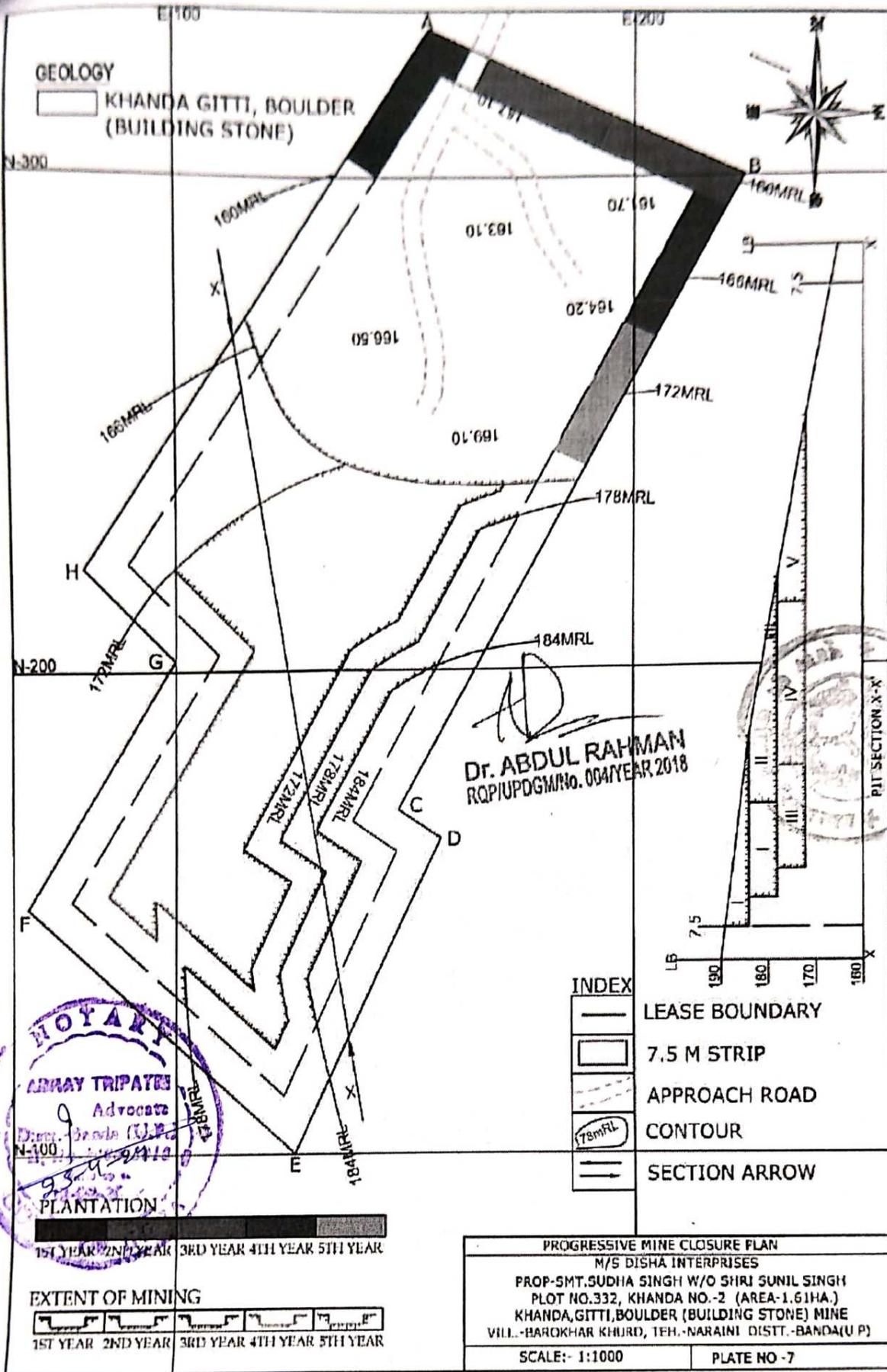
ADVOCATE
MEENY TRIPATHI
 25-4-2018

PLANTATION

1		END OF PLAN PERIOD
2		END OF CONCEPTUAL PERIOD

CONCEPTUAL PLAN
 M/S DISHA ENTERPRISES
 PROP-SMT.SUDHA SINGH W/O SHRI SUNIL SINGH
 PLOT NO.332, KHANDA NO.-2 (AREA-1.61HA.)
 KHANDA,GITTI,BOULDER (BUILDING STONE) MINE
 VILL.-BAROKHAR KHURD, TEH.-NARAINI DISTI.-BANDA(U.P)
 SCALE:- 1:1000 PLATE NO -5

M/s. DISHA ENTERPRISES



M/s.-DISHA ENTERPRISES

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.sciaaup.com

To,

Smt. Sudha Singh,
W/o Shri Sunil Singh,
R/o Village- Nonia Muhal Chhabi Talab,
District- Banda, U.p- 210001

Ref. No. 361/Parya/SEIAA/4983/2019

Date: 05 October, 2020

Sub: Environmental Clearance for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-332, Khanda No.- 02, Village-Barokhar Khurd, Tehsil-Naraini, District-Banda., (Leased Area-1.61 ha.).

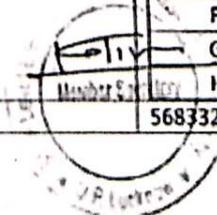
Dear Sir,

Please refer to your application/letter dated 05-08-2019, 29-08-2019, 17-06-2020, 24-06-2020, 06-08-2020 & 10-08-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 07-08-2020 and SEIAA meeting 01-09-2020.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-332, Khanda No.- 02, Village-Barokhar Khurd, Tehsil-Naraini, District-Banda., (Leased Area-1.61 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 431/Parya/SEAC/4983/2019 dated 27/11/2019.
3. The public hearing was organized on 28/02/2020. Final EIA report submitted by the project proponent on 17/06/2020.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/40641/2019		
2. File No. allotted by SEIAA, UP	4983		
3. Name of Proponent	M/S Disha Enterprises Proponent- Smt. Sudha Singh W/o-Shri Sunil Singh		
4. Full correspondence address of proponent and mobile no.	R/O- Village-Nonia Muhal Chhabi Talab, District- Banda (U.P), Pin Code-210001		
5. Name of Project	Building Stone, Khanda Gitti & Boulder Mining Project		
6. Project location (Plot/Khasra/Gata No.)	Gata No. 332(Khand No.-02)		
7. Name of River	NA		
8. Name of Village	Barokhar Khurd		
9. Tehsil	Naraini		
10. District	Banda (U.P)		
11. Name of Minor Mineral	Building Stone, Khanda, Gitti & Boulder Mining Project		
12. Sanctioned Lease Area (in Ha.)	1.61 ha.		
13. Mineable Area (in Ha.)	1.61 ha.		
14. Zero level mRL	NA		
15. Max. & Min mrl within lease area	Maximum mRL 190.728 mRL Minimum mRL 157.10 mRL		
16. Pillar Coordinates (Verified by DMO)	Pillar	Latitude	Longitude
	A	25°19'44.22"N	80°22'34.14"E
	B	25°19'43.17"N	80°22'36.52"E
	C	25°19'39.14"N	80°22'33.88"E
	D	25°19'38.85"N	80°22'34.17"E
	E	25°19'36.74"N	80°22'33.02"E
	F	25°19'38.41"N	80°22'30.95"E
	G	25°19'40.02"N	80°22'32.06"E
	H	25°19'40.67"N	80°22'31.37"E
17. Total Geological Reserves	568332 m ³		



M/s.-DISHA ENTERPRISES

(Handwritten Signature)
Proprietor



E.C. for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-377, Khanda No.-02, Village-Barokhar Khurd, Tehsil-Maraini, District-Banda., (Leased Area-1.51 ha.).

18. Total Mineable Reserves in LOI	16100 m ³ per year	
19. Total Proposed Production (in five year)	80500 m ³	
20. Proposed Production/year	16100 m ³ per year	
21. Sanctioned Period of Mine lease	20 Year	
22. Production of mine/day	53.67 m ³ /day	
23. Method of Mining	Open cast, Manual, Semi-mechanized	
24. No. of working days	300	
25. Working hours/day	8 hours/day	
26. No. Of workers	27	
27. No. Of vehicles movement/day	4-5 Vehicles movement/day	
28. Type of Land	Highly Undulated Stony Scrub.	
29. Ultimate Depth of Mining	6 m	
30. Nearest metalled road from site	MRD-11B 1.23km towards East Direction	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking water	0.37 KLD
	Suppression of dust	7.20 KLD
	Plantation	0.10 KLD
	Others (if any)	-
	Total	7.73 KLD (Approx. 8.0 KLD)
32. Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P.) Certificate No. NABET/EIA/1615/IA0019 and valid up to 2/09/2020	
33. Any litigation pending against the project or land in any court	No	
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No.1003/ Khanij -30 dated 15/06/2015	
35. Details of Lease Area in approved DSR	शुद्धि पत्र पत्रांक- 1374/Khanij-30. बीदा दिनांक: 13/08/2019, Page No.1, Sr. No.- 6	
36. Proposed CER cost	1,55,000 (2.6 % of the total Project cost)	
37. Proposed EMP cost/ Total Project cost	Total Project cost -50,00,000	
38. Length and breadth of Haul Road	600 m length and 6 m width	
39. No. of Trees to be Planted	150	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 07-08-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 01-09-2020 has decided to grant the Environmental Clearance to the title project for collection of 16100 m³ per year in proposed lease area 1.61 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
- No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
- Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
- Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring



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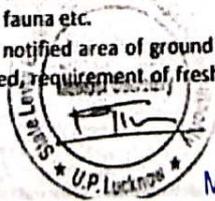
[Signature]
Proprietor

I.C. for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-332, Khanda No.-02, Village-Barokhar Khurd, Tehsil-Naraini, District-Banda., (Leased Area-1.61 ha.).

- should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
 8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
 9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
 10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
 11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
 12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
 13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
 14. The transportation of the materials shall be limited to day hours time only.
 15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
 18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
 19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
 20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
 21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
 22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
 23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

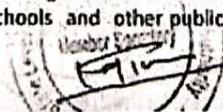
Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources



M/s.-DISHA ENTERPRISES
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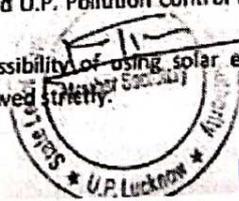
- other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
 6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
 7. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
 8. The Environmental clearance will be co-terminus with the mining lease period.
 9. Explosive cannot be stored on the site.
 10. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
 11. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
 12. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
 13. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
 14. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
 15. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow every year.
 16. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
 17. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
 18. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
 19. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
 20. Rain water harvesting shall be undertaken to recharge the ground water source.
 21. Status of implementation shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
 22. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
 23. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
 24. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
 25. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
 26. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust



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Proprietor

- generation as applicable) and records submitted to the Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
27. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
 28. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
 29. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
 30. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
 31. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
 32. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
 33. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
 34. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board on six monthly basis.
 35. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
 36. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
 37. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
 38. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
 39. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
 40. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
 41. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
 42. Project Proponent shall explore the possibility of using solar energy where ever possible.
 43. Commitment towards CER has to be followed strictly.



(Signature)
Proprietor

E.C. for Stone (Khandas, Gitti & Boulder) Mining at Gata No.-332, Khanda No.-02, Village-Barokhar Khurd, Tehsil-Naraini, District-Banda., (Leased Area-1.61 ha.)

44. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
45. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
46. The blasting will be done only after getting the permission from the Mining Department.

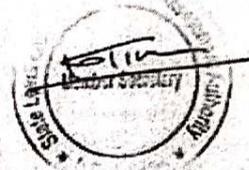
You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced Inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. _____/Parya/SEIAA/4983/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Banda, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.



(Ashish Tiwari)
Member Secretary, SEIAA

M/s.-DISHA ENTERPRISES
Proprietor

To,

The Director of Mines Safety,
Varanasi Region, Varanasi

Subject: Violations pointed out by Shri K. Jeevan Kumar, Dy. Director of Mines Safety Varanasi Region, Varanasi, during their inspection on 26/02/2024 at Badhokhar Khurd Granite Stone Mine Gata No. 332 Khand No. 2, Area 1.61 Ha., (Mine Code: 30251144) of Smt. Sudha Singh (Owner) Village- Badhokhar Khurd, PS- Girwan, Tehsil- Naraini, District- Banda (Uttar Pradesh).

Reference: - Letter No. S29013/V.R.(N.Z.)/BN-36/2024/Banda/434 dated 07/03/2024

Respected Sir,

We would like to acknowledge the receipt of your letter regarding the above-captioned subject. We have thoroughly reviewed the violations that were pointed out and would like to provide you with a point-by-point reply/compliance on the matter: -

S. No.	Violation	Compliance Status
1.0	Reg.106 (2)(b) of MMR, 1961: Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and trucks/tippers) without obtaining permission from this Directorate. No heavy earth moving machinery shall be used in the mine without obtaining permission from this Directorate.	We would like to inform you that we have obtained the required permissions from the Directorate under letter no. 30251144/NZ/Varanasi Region/Perm/2024/263626 dated 24/03/2024. We assure you that we take compliance with regulations seriously and will continue to adhere to all necessary protocols.
2.0	Reg. 111 (2) of MMR 1961: Excavation was found extended within 7.5m of the lease boundary of the mine on north and south of the mine. All such excavations shall be immediately stopped.	We would like to clarify that the mentioned workings do not belong to our operations. It is old working. However, we assure that the mine working will not be extend within 7.5 m of mines boundary.
3.0	Reg.115 (5) (a) of MMR, 1961: The approaches to the toe of the high benches was not adequately fenced to prevent inadvertent entry of any person or machinery to avoid dangers due to fall of sides.	We will arrange to fence the working as soon as possible until then we will provide strong berm near the toe of the high benches to restrict the entries of any person and machineries.
4.0	Rule 29B of Mines Rules, 1955: The persons employed in the mine were not undergone initial or periodical medical examination.	We wanted to inform you that we have prepared a list of workmen who require the initial/periodical medical examination. We are currently in the process of finding a qualified doctor to complete these examinations. Kindly provide us with 45 days to ensure that all workmen undergo the necessary medical examinations. Your cooperation in this matter is greatly appreciated.
5.0	Rule 6 of MVTR, 1966: The persons employed in the mine were not imparted vocational training.	As a small mining firm, we are currently in the process of arranging vocational training for our workmen. Once we have identified a suitable centre, we will promptly arrange for the vocational training of our workmen. Ensuring the safety and well-being of our employees is a top priority for us, and we are committed to providing them with the necessary training to excel in their roles.



Submitted the same for your kind perusal and order.

Thank you for your attention to this matter. We remain committed to upholding the highest standards of safety and compliance within our organization and look forward to your guidance.

M/s.-DISHA ENTERPRISES

(Handwritten signature)

Thanking you,

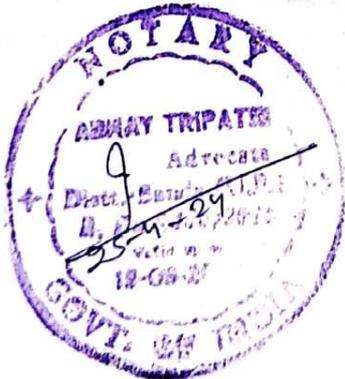
Yours faithfully,

सुधा सिंह

(Smt. Sudha Singh)

Mines Owner

M/s Disha Enterprises, Noniya Mohal, Katara, District- Banda (Uttar Pradesh)



M/s.-DISHA ENTERPRISES
 सुधा सिंह
 Proprietor

 भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महाविद्यालय Directorate-General of Mines Safety	
NO: 30251144 NZ Varanasi Region Perm 2024 263626	Varanasi, Date: 24/03/2024

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्रीमती सुधा सिंह पत्नी श्री सुनील सिंह,

मालिक- मे० दिशा इण्टर प्राईजेज,

बड़ोखर खुर्द इमारती पत्थर (खण्डा, गिट्टी व बोल्टर) खदान

(गाटा सं० 332, खण्ड सं० - 02, रकबा- 1.61 हे०)

निवासी-नोनिया मुहाल, छावी तालाब,

शहर व जिला- बांदा (उ० प्र०) 220001

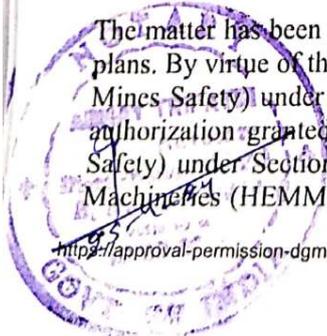
विषय: Permission under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961 for deployment of Heavy Earth Moving Machinerics (HEMM) without deep hole drilling & blasting at Badokhar Khurd Imarti Pathar (Khanda, Gitti & Boulder) Mine (Gata No. 332, Khand No. 02, Area- 1.61 Hect.) of M/s Disha Enterprises, Pro- Smt. Sudha Singh.

महोदय,

Please refer to your online application ID: 263626 dated 03.03.2024 on the above subject, enclosing therewith Surface Plan No. SBR/MS/SUR/727A/2023 date of Survey 26.08.2023 and Director of Geology & Mining, Govt. of UP's letter No. 663/MP/16 dated 29.07.2019 approving Mining Plan under UP Minor Minerals (Development) Rules 1963.

The matter has been considered in light of information furnished by you in your application and accompanying plans. By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety), under Section 6(1) of Mines Act, 1952, I hereby permit you for deployment of Heavy Earth Moving Machinerics (HEMM) without deep hole drilling & blasting at Badokhar Khurd Imarti Pathar (Khanda, Gitti

1/13



http://approval-permission-dgms.gov.in/PermissionExemptionRelaxation/PEREmailCorrespondence/Inbox/1/13
 M/S DISHA ENTERPRISES

सुधा सिंह
 Proprietor

& Boulder) Mine (Gata No. 332, Khand No. 02, Area- 1.61 Hect.) of M/s Disha Enterprises, Pro- Smt. Sudha Singh. in the area bounded by points A, B, 3, 2, I, E, F, G, H & A as shown on the enclosed Surface Plan No., SBR/MS/SUR/727A/2023 date of Survey 26.08.2023, subject to the following conditions strictly being complied with.

1. GENERAL

1.1 Except where otherwise provided for in this relaxation/permission, all relevant provisions of the Metalliferous Mines Regulations, 1961, relating to opencast workings, explosives & shot firing and use of machinery shall be strictly complied with.

1.2. **No deep hole drilling and blasting** shall be conducted in the mine without obtaining separate permission for the purpose under Reg. 106(2)(b) of the Metalliferous Mines Regulations, 1961.

1.3 (a) **No blasting shall be conducted in the mine within the danger zone of 300m from any permanent building or structure not belonging to the owner without obtaining permission under Reg.164 (1A) (C) & (1B)(a) of the Metalliferous Mines Regulations, 1961**, except with the aggregate maximum charge in all the holes fired at one time not exceeding two kilograms or with the maximum charge of two kilograms in each hole if the blasting is done with delay detonators or other means and there is delay of at least half a second between the successive shots fired. Provided that if the shortest distance from the place of firing to any part of such structures is less than 100 m, irrespective of the amount of the charge, no blasting shall be done except with a permission obtained from this Directorate for the purpose. **To ensure adherence to above restrictions, the shot holes of diameter more than that compatible for the explosive cartridges of 32mm diameter shall not be used.**

(b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

(c) The total explosive charge used in the mine per day shall not exceed 100kg.

1.4 No blasting in the mine shall be carried out within 300m of public/village roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop barrier shall be provide on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear after blasting is obtained.

1.5 Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, dwelling, and structures are belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone or removed to proper blasting shelter.

1.6 The owner shall indemnify occupants/owners of the houses/ dwellings/buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.7 No work shall be carried out in the mine beyond daylight hours.

1.8 No working shall be made or extended within 45 m of any building/structure of permanent nature not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961

1.9 No working shall be made in any spot lying within horizontal distance of 15 m from either bank of the Canal or any stream, nallah, etc without obtaining permission in writing from this Directorate under Regulation 127 of the Metalliferous Mines Regulations, 1961. Adequate protection against inrush of Nallah water in the mine shall be provided and maintained.

M/s. DISHA ENTERPRISES
Sudha Singh
Proprietor



1.10 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable point and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

1.11 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing into the mine.

1.12 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

1.13 This Directorate shall be informed as soon as the mining operations are commenced in accordance with condition governing and intimation about temporary discontinuance or completion of mining operations shall be sent promptly and in any case not later than one month thereof.

2.0 OPENCAST WORKINGS:

2.1 Height and Width of Benches

2.1.1 The height of benches in Alluvium shall not be more than 3.0m and that in overburden, ore body or other rock formation shall not be more than the digging height of the machine used for digging, excavation or removal or 6.0 m whichever is less.

2.1.2 The quarrying operation shall be conducted from top downwards only and no men & machines shall be deployed at the bottom of high bench if any.

2.1.3 Width of any bench shall not be less than (i) **the width of the widest machine plying on the bench plus 2.0 metres**, or (ii) **three times the width of the largest truck/tipper plus 5.0 metres if trucks/tippers ply on the bench**, or (iii) **the height of the bench**, whichever is more.

2.1.4 The slope of the benches formed to work the mine shall not exceed 60° from horizontal.

2.1.5 When persons are employed within 10 m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.1.6 Plying of HEMM or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

2.1.7 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

2.2 ROADS FOR TRUCKS AND DUMPERS AND FOR OTHER VEHICLES

2.2.1 All haul roads for trucks/dumpers/mobile machinery shall be maintained in good condition.

2.2.2 Wherever practicable, all haul roads for trucks/dumpers/tippers shall be arranged to provide one-way traffic.

2.2.3 No road shall be of a width less than **“three times the width of the largest vehicle plus 5.0m”** plying on that road.

2.2.4 Definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of drivers.

2.2.5 All corners and bends in haul roads for HEMM/trucks/tippers shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the road have clear view along the road, for a distance of not less than three times the braking distance of largest HEMM when plying at the rated speed, as fixed by the manager.

2.2.6 Where visibility for a distance as above cannot be ensured, separate lanes shall be provided at all corners and bends in haul roads of widths not less than "2 times the width of the largest vehicle plus 3.0m" plying on that road. The lanes shall be separated by a strong divider for up and down traffic.

2.2.7 No haul road for HEMM/dumpers/trucks/ tippers shall have a gradient steeper than 1 in 16 at any place and gradient of ramps over a distance of 10m shall not be steeper than 1 in 10.

2.2.8 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or embankment, not less than 1.0m wide at the top with sides sloping on either side, and of height not less than the diameter of the tyre of the largest truck/tipper plying on it, shall be provided and kept maintained to prevent any out of control vehicle getting off the road and rolling down.

2.2.9 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of trucks/tippers. At every curve, a parapet wall or vertical posts shall be provided to help the drivers to keep the trucks/tippers on the track.

2.3 SPOIL BANKS/ OVERBURDEN DUMPS & FENCING AROUND OC WORKINGS

2.3.1(a) Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

(b) Spoils, overburden shall not be deposited, beneath transmission, telephone or power lines or within 45m of any other public structure like roads, railways, etc.

(c) The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

2.3.2(a) The spoil, overburden or debris shall not be deposited within 45m of railway line, public road, other public works or other structures of permanent nature, not belonging to management.

(b) A suitable fence shall be erected between any railway line/road/buildings/structures not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorized persons from approaching the spoil bank.

2.3.3 No persons shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

2.3.4 The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

3.0 SUPERVISION

3.1(a) A person possessing the qualifications prescribed under Regulation 34 of the Metalliferous Mines Regulations, 1961, shall be appointed as the manager of the mine to look after HEMMs operation.

(b) This permission shall stand revoked as soon as the qualified manager ceases to work in the mine. Deployment of Heavy Earth Moving Machineries (HEMM) shall be suspended in absence of the manager with aforesaid qualification.

(c) The manager shall not be appointed in any other mine in any capacity whatsoever.

3.2 Adequate number of supervisors including duly qualified mine foremen and mining mates shall be appointed to assist the manager. The Manager, mine foremen, and mining mate(s) shall be responsible to see that all work

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in the mine is carried on in strict compliance of the Mines Act, rules, regulations and the orders made there-
under. They shall also supervise transport and loading operations being done by the contractor(s), if any.

3.3 The aggregate horse power of the machinery used in such opencast workings of the mine shall not exceed 500. As per the approved Mining Plan of this mine, number of excavators to be required in this mine is 1 (one). Hence, **not more than one excavator with total horse power not exceeding 200 and equipment attached there to shall be deployed in the mine.**

3.4 The Manager and the Mine Foremen appointed if any shall in particular –

- a. make frequent inspections of the areas placed under his charge, check any unsafe conditions/practices in operations being conducted, and shall ensure that all operations are conducted in a safe and efficient manner,
- b. not allow any person to work or allow any HEMM to be deployed above or under any overhanging edges or places where there is indication of impending slide, until such danger has been removed,
- c. ensure that every person engaged in dressing operations on benches or required to work at height is provided with, and he uses safety belt of a type approved by the Chief Inspector of Mines,
- d. ensure that all loose material is removed from high wall(s) before drillers are engaged on the lower bench,
- e. ensure that parapet walls/berms/embankments along the haul roads and dump/stock-pile edges are properly maintained,
- f. frame a “Code of Traffic Rules & Procedures” for movement of HEMM, and of “Code of Practice” for prevention of injuries to persons engaged at loading and unloading points, in tipping operations on stock piles, dumping of overburden in dump yards, etc., and ensure strict compliance and adherence of the same by all.
- g. ensure compliance of stipulations of conditions governing grant of this permission and other provisions of the Regulations, Rules, bye-laws, orders, and circulars issued from time to time, as maybe applicable.

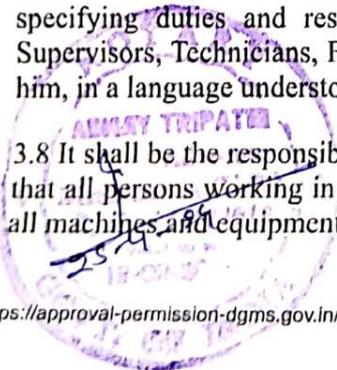
3.5 HEMM/equipments deployed in the mine, including ones deployed through contractual agencies, if any, shall be placed under the charge of an engineer to ensure their adequate inspection, examination, and maintenance in a safe working order.

3.6 The engineer/competent person(s) appointed shall –

- a. inspect & examine all machines and equipments and satisfy himself that they are in sound and safe working order.
- b. not allow any machine, equipment to be used, if it is found defective.
- c. ensure that every machine/equipment is used in a safe and efficient manner
- d. ensure that each operation/activity concerning repair, maintenance and operation of machinery/equipment is carried on in a safe and efficient manner.

3.7 The manager shall issue a copy of regulations, rules, bye-laws and orders made there-under and a code specifying duties and responsibilities to all mine-officials, i.e., to Foremen, Mining Mates, Engineer(s), Supervisors, Technicians, Fitters, Mechanics, Machine Operators, helpers, loading supervisors etc., which affect him, in a language understood by them.

3.8 It shall be the responsibility of the Manager, Foremen, Mining Mates, Engineer(s), and Supervisors to ensure that all persons working in the mine, and those working on machines/equipments etc. work as per the code and all machines and equipments etc. are installed, operated and maintained in safe working condition.



Mrs. DISHA ENTERPRISES

(Handwritten Signature)
Proprietor



4.0. EXAMINATION, REPAIR & MAINTENANCE OF MACHINES

4.1(a) A code of practice for inspection, examination and repair of all machines and equipment shall be drawn up by the Engineer in consultation with the Manager and implemented. The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.

(b) Every HEMM and drill shall be thoroughly examined by an engineer or a competent person at the commencement of every shift and shall be maintained in good and safe working condition. The engineer or mechanic or foreman or other authorized competent persons shall personally inspect and test every machine & vehicle paying special attention to the following details -

i. that the brakes and horn or other warning devices are in working order,
ii. that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

iii. In case of trucks/tippers, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, rear view mirrors, head & tail lights, side indicator lamps, hazard lights, and other safety devices prescribed by the manufacturer and circulars issued by DGMS.

iv. He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

(c) A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register, which shall be signed by the competent person or engineer.

4.2(a) Every machine shall be allocated at least one day in every week for its maintenance, when it shall be thoroughly examined & inspected by a competent person or an engineer, who shall satisfy himself that it is mechanically sound and is in safe and efficient working order, before it is allowed to be re-deployed.

(b) A report of every maintenance made under clause (a) shall be recorded in a bound paged book kept for the purpose, and shall be signed and dated by competent person making the inspection and countersigned by the Engineer.

4.3(a) If the engineer or competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

(b) Any defect in any machinery, reported by its operator, shall be promptly attended to.

4.4 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; "Out of Service, Do not Use" and its use shall be prohibited until the unsafe condition has been corrected.

4.5 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

4.6 (a) Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

(b) Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

5.0 DRILLING OF HOLES FOR BLASTING

M/s.-DISHA ENTERPRISES

Proprietor

5.1 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

5.2 All moving parts of the drill shall be adequately guarded and it shall be ensured that such guards remain in place before the machine is put in operation.

5.3 Every drill shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

5.4 At the beginning of his shift, the drill operator shall examine the drilling equipment and satisfy himself that-

- (a) all hose connections are in order; and,
- (b) the drill is in safe working condition and all safety devices are in place and functional
- (c) persons keep clear of the drill and drill stem while the drill is in motion;
- (d) persons do not work under suspended tools when tools are removed from the holes,
- (e) all finished drill holes are properly plugged so as avoid possible injury to any one accidentally stepping onto the hole.

5.5 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every hole to be drilled shall be distinctly marked by the shot-firer/blasting officer, so as to be readily seen by the drillers.

5.6 No drilling shall be commenced in an area where blast-holes have been fired, until the blaster has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.

5.7 No drill rod or pick shall be inserted in butts of old holes even if an examination under clause 5.6 has failed to reveal presence of explosives.

5.8 Drilling and charging of holes shall not be carried out in the same area at the same time.

5.9 Drilling operations shall not be carried on simultaneously on two benches, at places directly one above the other.

6.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS/ PAYLOADERS/ DOZERS

6.1 Every shovel/pay-loader/dozer shall be provided with all function cut-off switch, efficient warning devices, provisions for limiting hydraulic cylinders, front and rear lights, effective brakes, and seat belt of a type prescribed by the manufacturer at operator's seat.

6.2 To minimize fire hazard, every shovel/pay-loader/dozer shall be equipped with fire resistant hydraulic hoses and fire-resistant sleeves/conduits housing cables/wires, turbo-charger guard, vent valve on top of hydraulic tanks, and a baffle plate between hot zone and cold zone.

6.3 Every shovel/pay-loader/dozer shall be so designed as to afford the operator clear and uninterrupted vision all around and shall be provided with retracting ladder, and suitable portable fire extinguishers.

6.4 The operator's cabin of the HEMM shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise etc. and at the same time provided adequate safety to the operator in the event of roll-over or overturning of HEMM.

6.5 Every shovel, pay-loader, and dozer shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

6.6(a) The Operator shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

(b) The operator shall keep the cab window clean so as to ensure clear vision at all times.

(c) The operator shall not operate the machine when persons in proximity may be endangered.

(d) The operator shall not swing the bucket over-passing the trucks/tippers when they are being loaded. He shall swing the bucket over the body of the truck/tippers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

6.7 The walkways in or about the cab of any shovel, excavator, and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

6.8 Before leaving the machine, the operator shall lower the bucket to the ground.

6.9 No person other than the operator or his helper so authorised in writing by the manager, shall ride on a shovel, pay-loader, or dozer during its normal operation. The operator shall not allow any unauthorised person to ride on the machine.

6.10 No person shall be permitted to ride in the bucket of a shovel or a pay-loader.

6.11 When not in use, the shovel, pay-loader, dozer shall be moved to and stood on stable ground.

6.12 When being operated in soft or unstable ground, every shovel shall be supported on mats, heavy planks or poles as to distribute the load of the machine over larger area and prevent its toppling.

6.13 If more than one excavator/shovel/ pay-loader is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is not less than 30m distance from the swing range of the boom of other excavator/shovel/pay-loader, there is adequate space for safe operation of each of the equipment, and there is no danger from flying or falling pieces of stones from one machine to the other.

7.0 DESIGN, OPERATION & MAINTENANCE OF TRUCKS & TIPPERS

7.1 Every truck/tipper shall be provided with following safety features:

(a) efficient fail-safe service brake, and a parking brake,

(b) efficient secondary brake so that the truck/tipper can be stopped in an emergency, or in the event of failure of service brake,

(c) an efficient speed retarder or an exhaust brake to keep in check the speed of the vehicle during its down-gradient travel,

(d) proper seat equipped with seat belts of a type prescribed by the manufacturer for driver, and separate seat(s), also duly equipped with seat belts, for person(s) other than operator/driver, if such person(s) authorised to ride in the truck/tipper,

(e) a substantially strong cabin guard extension over the driver's/operator's cabin,

(f) alarm or an indicator to warn the operator that the truck/tipper/dumper body is still in lifted position

(g) rear view mirrors of adequate size on either side of the vehicle,

- (d) The driver shall keep the cab window clean so as to ensure clear vision at all times.
- (e) The driver shall ensure that parking brake is on, before stopping the engine.
- (f) The driver shall handle the truck/tipper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear and apply retard brakes so that minimum of braking is required.
- (g) He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.
- (h) When approaching an excavator, the driver of the truck/tipper shall sound the audible warning signal and shall not attempt to pass the excavator until he has received a proper signal in reply.
- (i) The driver shall not operate the truck/tipper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing the truck/tipper. As far as possible, loaded trucks, tippers or dumpers shall not be reversed on gradients.
- (j) The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.
- (k) He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.
- (l) The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.
- (m) The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle. He shall not permit any person to ride on the board/cabin platform of a running truck/tipper.

7.6 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

7.7 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks/tippers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads. 7.8 When not in use, every truck/tipper shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or tipper shall not be parked at a place where it cannot be observed.

7.9 No person shall, or shall be permitted to, work on the chassis of a truck or tipper, with the body in a raised position unless the truck's/tipper's body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck/tipper in a raised position.

7.10 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

7.11 In respect of every truck/tipper or class of trucks/tippers, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road construction etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

8.0 OTHER GENERAL REQUIREMENTS FOR MACHINERY DEPLOYED IN THE MINE

- 8.1 The stability test of HEMM shall be carried out atleast once in year and after every major overhaul by an independent agency.
- 8.2 All cranes, including overhead cranes shall be subjected to proof-load test by an agency having expertise in this regard once at least every year and record thereof shall be kept maintained.
- 8.3 Non-destructive testing of the equipment and of the lifting ropes, sheaves/pulleys, etc., shall be done by an agency having expertise in this regard once at least every year, and record thereof shall be kept maintained.
- 8.4 All apparatus used as or forming part of the equipment, like pressure vessels, air receivers, etc., shall be subjected to hydraulic test and NDT at intervals not exceeding three years. Such tests shall be done by an agency having expertise in this regard, and record thereof shall be kept maintained.
- 8.5 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same. The locking ring of every tyre shall be periodically examined and shall also be examined on every instance the tyre is inflated. A record of such examination shall be kept maintained in a bound paged book kept for the purpose, duly signed by the person making the inspection and countersigned by the engineer.

9.0 TESTING OF BRAKES

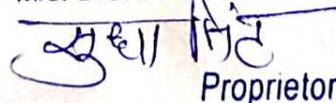
- 9.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested atleast once in two weeks, in a manner as indicated below:
- (a) **SERVICE BRAKE TEST:** The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.
- (b) **PARKING BRAKE TEST:** The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.
- 9.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.
- 9.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos. 36/1972, 03/1981 and 04/2012 i.e. Service break, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300 RPM, 1200 RPM and 1000 RPM respectively.

10.0 PROTECTIVE EQUIPMENT

10.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.

10.2 Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS licence and approved by the Chief Inspector of Mines.

11.0 PRECAUTIONS AGAINST DUST


Proprietor

- 11.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and tippers operate.
- 11.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

12.0 USE OF ELECTRICAL MACHINES/EQUIPMENT

- 12.1 No electrically operated machine, equipment or accessory shall be energised, commissioned and used without prior approval of the competent authority under the relevant provisions of Central Electricity Authority (Measures Relating to Safety & Electric Supply) Regulations, 2010.

13.0 GENERAL

- 13.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS {Tech.} Circular No.18 of 1975 may be followed.

- 13.2 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

- 13.3 Contractor's workers employed in the mine, if any, shall be provided closer and competent supervision. They shall be provided relevant training and other job related briefings. The drivers of the vehicle belonging to contractors entering the mine premises shall be explained the salient provisions of "Traffic Rules".

- 13.4 No manual workers shall be employed on any bench and on the next lower bench where HEMM is deployed. They shall be employed only after withdrawal of HEMM and only at the places where benches conform to the requirement of Regulation 106(1), 106(4) and 106(5) of the Metalliferous Mines Regulations, 1961.

- 13.5 Stipulations of circulars applicable for surface & opencast workings issued and which may be issued by Director General of Mines Safety from time to time shall be complied with.

14.0 Please note that this permission is subject to the following additional conditions:

- 14.1 In the event of any change in the circumstances connected with this permission/ exemption which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

- 14.2 If at any time any one of the conditions, subject to which this permission/exemption has been granted, is violated or not complied with, this permission/exemption shall be deemed to have been revoked with immediate effect.

- 14.3 This permission/exemption may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106 (2) (b) of MMR, 1961, only, without prejudice to any other provisions of law which may be or may become applicable at any time.

- 14.4 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above permission/exemption. Intimation about completion of the mining operations should also be sent

promptly and in any case not later than one month thereof.

15.0 Unless renewed, this permission/relaxation shall be valid for a period of 5 (five) years from the date of issue of this letter or validity of lease period whichever is earlier.

Your Faithfully

Rajiva

KUMAR RAJIVA KRISHNA (DIRECTOR - VARANASI REGION)



M/s.-DISHA ENTERPRISES
[Signature]
Proprietor



भारत 112
Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय
Directorate-General of Mines Safety



NO: 30251144|N7|Varanasi Region|Perm|2023|260034

Varanasi, Date: 23/10/2023

प्रेषक:

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में:

श्री रवि राज सिंह पटेल, खान फोरमैन

बड़ोखर खुर्द (इमारती पत्थर खण्डा, गिट्टी व बोल्डर) खदान

(गाटा सं० 332, खण्ड सं०-02, क्षे०-1.61 हे०),

मालिक - मे० दिशा इण्टरप्राइजेज

प्रो० श्रीमती सुधा सिंह पत्नी श्री सुनील सिंह

ग्राम- बड़ोखर खुर्द, तहसील- नरैनी,

जनपद- बांदा (उत्तर प्रदेश)।

श्रम पहचान सं० (LIN) :- 2114013640

विषय: धात्विक खान विनियम, 1961 के विनियम 34(6) के अन्तर्गत खान प्रबन्धक के रूप में कार्य करने का प्राधिकरण।

महोदय,

कृपया उपरोक्त विषय पर आपके ऑनलाइन आवेदन आई० डी०: 260034, दिनांक 23.10.2023 को संदर्भित करें।

आपके आवेदन पत्र में दी गई जानकारी के आधार पर विषयवस्तु का अवलोकन करते हुये उस पर विचार किया गया है। मैं धात्विक खान विनियम, 1961 के विनियम 34(6) के उपबंधों के अधीन मुख्य खान निरीक्षक (जो खान सुरक्षा महानिदेशक के रूप में भी पदनामित हैं) के प्रदत्त शक्तियों का प्रयोग करते हुये और खान अधिनियम, 1952 की धारा 6(1) के अधीन मुख्य खान निरीक्षक (जो खान सुरक्षा महानिदेशक के रूप में पदनामित हैं) द्वारा प्रदत्त प्राधिकरण के आधार पर श्री रवि राज सिंह पटेल, खान फोरमैन सक्षमता प्रमाण-पत्र धारक को मालिक - मे० दिशा इण्टरप्राइजेज, प्रो० श्रीमती सुधा सिंह पत्नी श्री सुनील सिंह की बड़ोखर खुर्द (इमारती पत्थर खण्डा, गिट्टी व

M/s.-DISHA ENTERPRISES

Proprietor



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खण्ड) खदान (गाटा सं० 332, खण्ड सं०-02, क्षे०-1.61 हे०) में दिनांक 22.10.2024 तक की अवधि के लिये
मेमलिखित शर्तों पर खान प्रबन्धक के रूप में कार्य करने के लिये प्राधिकृत करता हूँ:-

1. No underground working shall be made.
2. Employment of work persons in the mine shall not exceed 75 in all.
3. Work in the mines shall be done during day light hours only.
4. No deep hole blasting shall be carried out in the mine.
5. No Heavy Earth Moving Machinery shall be used in mine without obtaining permission from this Directorate.
6. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
7. A Mining Mate shall exercise personal supervision of operations connected with mining.
8. No blasting shall be carried out in the mine except by a blaster duly appointed by the owner for the purpose as required by the provisions of Regulation 160 of the Metalliferous Mines Regulations, 1961.
9. This authorization shall be deemed to have revoked, if any of the condition subject to which this authorization has been granted, is violated or not complied with.
10. The above authorization may be amended or withdrawn at any time if considered necessary in the interest of safety.
11. This authorization is being issued without prejudice to any other provisions of the law which may be or may become applicable at any time.
12. Your special attention is drawn towards precautions as stipulated under Regulation 164(1), (1A) & (1B) of the Metalliferous Mines Regulation, 1961 for strict compliance.
13. This authorization shall be deemed to have revoked, if at any time your Mine Foreman Certificate No. FRE/4440, dated 09.11.2020 is found invalid / false.

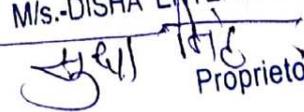
Your Faithfully



SHYAM SUNDAR PRASAD (DIRECTOR - VARANASI REGION)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.



M/s.-DISHA ENTERPRISES

Proprietor

